

MINUTES OF THE MEETING No. 41/08 HELD ON 16.1.2008
UNDER THE CHAIRMANSHIP OF Shri S.K.Prasad Addl. DGFT.

The 41/08 meeting of Norms Committee was held on 16.1.2008 under the Chairmanship of Shri S.K.Prasad Addl. DGFT.

The Committee first considered minutes of the NC Meeting No.40/08 for confirmation and confirmed and adopted the same without any change.

Case No. A-1190 NC No.41/08 Dated 16.1.08	M/s. Saint Gobain Glass (P) Ltd. F.N. 01/83/162/ 904 / AM08/DES-IV RLA F.No. 04/24/40/ 169 /AM08 Lic. NO. 0410090761 dt. 29.8.2007
---	---

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 13.2.2008.

Case No. A-1191 NC No.41/08 Dated 16.1.08	M/s. Saint Gobain Glass (P) Ltd. F.N. 01/83/50/ 2018 / AM08/DES-IV RLA F.No. 04/24/40/ 166 /AM08 Lic. NO. 0410090751 dt. 29.8.2007
---	---

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 13.2.2008

Case No. A-1192 NC No.41/08 Dated 16.1.08	M/s. Saint Gobain Glass (P) Ltd. F.N. 01/83/50/ 2014 / AM08/DES-IV RLA F.No. 03/94/40/168 /AM08 Lic. NO. 0410090754 dt. 29.8.2007
---	--

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 13.2.2008.

Case No A-1193 NC No.41/08 Dated 16.1.08	M/s. Grauer & Weil (India) Ltd. F.No.01/83/162/ 1024/AM08/DES-IV RLA No. 03/94/40/403/AM08 Lic.No. 0310450676 Dt. 19.11.2007.
--	--

The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.14010/8/2004.Ch.III dated 7.12.2006 decided to approve the case on repeat basis as under:-

SOLARAR BEO 252 - CHEMICAL NAME -	ELECTROPLATING REACTION PRODUCT ETHOXYLATED 2 BUTYNE 1,4 DIOL	1	KG.	BUTYNEDIOL	1.080 kg.
SOLAR BA 77 PRODUCT - CHEMICAL NAME -	ELECTROPLATING REACTION 3 BUTENE 2 ONE 4 - PHENYL	1	KG.	ORTHOCHLORO BENZALDEHYDE	0.700 kg.
SOLAR BMP 176 REACTION PRODUCT - CHEMICAL NAME -	ELECTROPLATING PROPOXYLATED 2 BUTYNE 1,4 DIOL	1	KG.	BUTYNEDIOL	1.280 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-1194 NC No.41/08 Dated 16.1.08	M/s. Dorf Ketel Chemicals (I) Ltd. F.No.01/83/50/1406/AM08/DES-IV RLA No. 03/94/40/411/AM08 Lic. No. 0310436868 Dt. 19.7.2007.
--	---

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008.

Case No. A-1195 NC No.41/08 Dated 16.1.08	M/s. Synergy Natural Cares Delhi. F.N. 01/85/50/ 35 / AM08/DES-IV RLA F.No. 05/24/40/ 142 /AM08 Lic. NO. 0510204785 dt. 12.6.2007
---	--

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o DC(SSi) Accordingly the case may be re-listed on 13.2.2008

Case No. A-1196 NC No.41/08 Dated 16.1.08	M/s. Gujarat Chemicals F.N. 01/83/162/ 918 / AM08/DES-IV RLA F.No. 08/80/40/ 498 /AM08 Lic. NO. 0810046210 dt. 1.3.2005
---	--

The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of oral comments offered by him the Committee decided to call for details of manufacturing process in respect of export item 8 and 9

Accordingly the case may be re-listed on 13.2.2008.

Case No. A-1197 NC No.41/08 Dated 16.1.08	M/s. Gujarat Chemicals F.N. 01/83/162/ 913 / AM08/DES-IV RLA F.No. 08/24/40/ 127 /AM08 Lic. NO. 0810066717 dt. 21.8.2007
---	---

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dt. 2.1.2008 issued by Deptt. of C&PC (Ch.Div.). Accordingly the case may be re-listed on 13.2.2008.

Case No. A-1198 NC No.41/08 Dated 16.1.08	M/s. Cookson India Pvt. Ltd. F.N. 01/83/162/ 907 / AM08/DES-IV RLA F.No. 04/24/40/ 630 /AM08 Lic. NO. 0410089903 dt. 12.6.2007
---	---

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o DC(SSl). The committee also decided to refer to DC(SSl). Accordingly the case may be re-listed on 13.2.2008.

Case No. A-1199 NC No.41/08 Dated 16.1.08	M/s. H.K.Fine Chem. Ltd. F.N. 01/83/162/ 908 / AM08/DES-IV RLA F.No. 08/24/40/ 149 /AM08 Lic. NO. 0810067303 dt. 21.9.2007
---	---

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms for the export product Ester Distillations product.
The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/89/2007/Ch.III dated 1.1.2008 and decided to transfer to NC (Pharma) DES-III along with comments.

Case No. A-1200 NC No.41/08 Dated 16.1.08	M/s. Mahavir Dye Chem. Ltd. F.N. 01/83/162/ 910 / AM08/DES-IV RLA F.No. 5/24/40/ 008 /AM08 Lic. NO. 5210021998 dt. 22.8.2007
---	---

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 13.2.2008.

Case No A-1201 NC No.41/08 Dated 16.1.08	M/s. Mahavir Dye chem F.No.01/83/50/1747 /AM07/DES-IV RLA No. 52/24/40/4/AM07 Lic.No. 5210021082 Dt. 1.2.2007.
--	---

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/48/2004/Ch.II dated 5.11.2007 and noted that 3 Amino Phenyl Urea and Meta Ureido Aniline are chemically same hence there is no justification to consider the case. Hence the Committee decided to reject the case.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-1202 NC No.41/08 Dated 16.1.08	M/s. Global Calcium Pvt. Ltd. F.No.01/83/162/ 1020/AM07/DES-IV RLA No. 17/24/40/454/AM07 Lic.No. 1710053786 Dt. 12.10.2007.
--	--

The Committee considered the subject Para 4.7 case as per agenda for re-fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 13.2.2008.

Case No A-1203 NC No.41/08 Dated 16.1.08	M/s. Kajaria Ceramics Ltd. F.No.01/82/50/ 1433/AM07/DES-IV RLA No. 05/24/40/731/AM07 Lic.No. 0510195938 Dt..
--	---

The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him and in the context of Policy Circular No. 20 the Committee decided to call for details regarding specification of export product and justification for higher quantity of frits.

Accordingly the case may be re-listed on 13.2.2008.

Case No. A-1204 NC No.41/08 Dated 16.1.08	M/s. Plant Lipids Pvt. Ltd. F.N. 01/83/162/ 1021 / AM08/DES-IV RLA F.No. 10/24/40/ 138 /AM08 Lic. NO. 1010027889 dt. 14.11.2007
---	--

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms for the export product Ginger Oil. and decided to transfer the case to NC-

VI (Misc. Div.) and also decided to send a note to O&M Section for revision of OM instruction No. 13/2007 dt. 3.9.2007 regarding transfer of work under Chapter 33 to NC-VI which has presently been allocated to NC-IV.

Case No A-1205 NC No.41/08 Dated 16.1.08	M/s. Estelle Chemicals Pvt. Ltd.. F.No.01/83/162/ 1029/AM08/DES-IV RLA No. 31/24/40/284/AM08 Lic.No. 3110031671 Dt. 23.11.2007.
--	--

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 13.2.2008

Case No A-1206 NC No.41/08 Dated 16.1.08	M/s. Fire Safety Devices Pvt. Ltd. F.No.01/83/162/ 1030/AM08/DES-IV RLA No. 5/24/40/683/AM08 Lic.No. 0510213031 Dt. 5.12.2007.
--	---

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 13.2.2008

Case No A-1207 NC No.41/08 Dated 16.1.08	M/s. High Polymer Labs Ltd. F.No.01/83/162/ 1032/AM08/DES-IV RLA No. 5/24/40/651/AM08 Lic.No. 0510212524 Dt. 26.11.2007.
--	---

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/59/2005/Ch.II dated 5.9.2005 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
KINOX –B15-mixture of 1 Part Pent aerythrityl tetrakis-(3,3,5-ditertiarybutyl-4 hydroxy phenol) propionate.(KINOX 10) + 2 Part Tris (2,4 –Ditert-butyl-Phenol) Phosphite (KINOX 68)	1 kg.	2,6 Ditertiary butyl Phenol Methyl Acrylite Penta-erythritol Methanol 2,4-Di Tert Butyl Phenol Phosphorus Trichloride Iso Propyl alcohol	0.354 kg. 0.148 kg. 0.0478 kg. 0.300 kg. 0.801 kg. 0.178 kg. 0.0247 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. A-1208 NC No.41/08 Dated 16.1.08	M/s. Plant Lipids Pvt. Ltd. F.N. 01/83/162/ 1022 / AM08/DES-IV RLA F.No. 10/24/40/ 139 /AM08
---	--

	Lic. NO. 1010027890 dt. 14.11.2007
--	------------------------------------

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms for the export product Ginger Oil. and decided to transfer the case to NC-VI (Misc. Div.) and also decided to send a note to O&M Section for revision of OM instruction No. 13/2007 dt. 3.9.2007 regarding transfer of work under Chapter 33 to NC-VI which has presently been allocated to NC-IV.

Case No. A-1209 NC No.41/08 Dated 16.1.08	M/s. Ficus Pax Bangalore F.N. 01/83/162/ 1022 / AM08/DES-IV RLA F.No. 7/24/40/ 497 /AM08 Lic. NO. 0710053829 dt. 15.10.2007
---	--

The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to call for the following information from the firm as under:-

1. Details specification of technical wood and qty. of import and export.

Accordingly the case may be re-listed on 13.2.2008.

Case No. A-1210 NC No.41/08 Dated 16.1.08	M/s. Mahaveer Safty Glass Co. (P) Ltd. F.N. 01/83/50/ 2020 / AM08/DES-IV RLA F.No. 04/24/40/ 164 /AM08 Lic. NO. 0410090749 dt. 29.8.2007
---	---

The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 16.1.2008 offered by him the Committee decided to call for the following information from the firm as under:-

- (1) Tech Space of Butyl & its end use.
- (2) Width of Spacer & its Net Content in Export
- (3) Production / Consumption data for Silicon Sealent for last one year duly certified by Central Excise.

Accordingly the case may be re-listed on 13.2.2008.

Case No. A-1211 NC No.41/08 Dated 16.1.08	M/s. Starling Auxillories (P) Ltd. F.N. 01/83/50/ 2013 / AM08/DES-IV RLA F.No. 03/95/40/ 5 /AM08 Lic. NO. 0310442772 dt. 12.9.2007
---	---

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.).

Accordingly the case may be re-listed on 13.2.2008.

Case No. A-1212 NC No.41/08 Dated 16.1.08	M/s. Sterling Auxillories (P) Ltd. F.N. 01/83/162/ 902 / AM08/DES-IV RLA F.No. 03/95/40/ 405 /AM08 Lic. NO. 0310438024 dt. 1.8.2007
---	--

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.).

Accordingly the case may be re-listed on 13.2.2008.

Case No. A-1213 NC No.41/08 Dated 16.1.08	M/s. ITCO Industries Ltd., Bangalore F.N. 01/83/50/ 2001 / AM08/DES-IV RLA F.No. 07/24/40/ 402 /AM08 Lic. NO. 0710053158 dt. 5.9.2007
---	--

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 46011/74/218/2004/PC-II dated 17.4.2006 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Tube Filling Compound (Thixotropic Jelly, Grade Itcogel T 250)	1kg.	Base Oil (Hydroisomerized) Thermoplastic Elastotomer Antioxidant	0.8870 kg. 0.1010 kg. 0.0100 kg.
Flooding compound Grade Itcogel C 480	1kg.	Base Oil (Hydroisomerized) Thermoplastic Elastotomer Organoclay Gellant Antioxidant	0.9125 kg. 0.0500 kg. 0.0325 kg. 0.0050 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. A-1214 NC No.41/08 Dated 16.1.08	M/s. Asha Pann Color Pvt. Ltd. Mumbai F.N. 01/83/50/ 1427 / AM08/DES-IV RLA F.No. 03/94/40/ 1529 /AM08
---	--

	Lic. NO. 0310426669 dt. 13.4.2007
--	-----------------------------------

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.).The committee also decided to request TA to come to the meeting and explain the written comments sent by post.Accordingly the case may be re-listed on 13.2.2008.

Case No. A-1215 NC No.41/08 Dated 16.1.08	M/s. Laffance Petrochemicals F.N. 01/83/50/ 701 / AM07/DES-IV RLA F.No. 03/95/40/ 47 /AM08 Lic. NO. 0310434051 dt. 26.6.2007
---	---

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/7/2003/Ch.II dated 7.12.2007 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
HDBF DOT 5.1 Heavy Duty Brake Fluid DOT 5.1 containing : Diethylene Glycol Mono Butyl Eather – 50% PEG 400 – 50%	1 kg.	Diethylene Glycol Mono Butyl Ether PEG 400	0.510 kg. 0.510 kg.
Digol HB Brake Fluid containing : Ethylene Glycol Mono Butyl Eather – 50% PEG 600 – 50%	1 kg.	Ethylene Glycol Mono Butyl Ether Polyethylene Glycol 600	0.510 kg. 0.510 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. A-1216 NC No.41/08 Dated 16.1.08	M/s. Nagarjun Agrichem Ltd. F.N. 01/83/50/ 2010 / AM08/DES-IV RLA F.No. 09/24/40/ 189 /AM08 Lic. NO. 0910031078 dt. 10.8.2007
---	--

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/2/2005/Ch.II dated 4.1.2007 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Isoxabin Technical (a.i. 91% Min.)	1 kg.	1. 2, Ethyl-2-Methyl Butanoic Acid	0.580 kg.
		2. 2,6- Dimethoxy Benzoic Acid	0.670 kg.
		3. Isobutyl Alcohol	0.360 kg.
		4. Para Toluene Sulphonic Acid	0.120 kg.
		5. Hydroxyl Amine Sulfate	0.600 kg.
		6. Acetonitrile	0.260 kg.
		7. Thionyl Chloride	0.550 kg.
		8. Tetra Hydro Furan	1.590 kg.
		9. Toluene	1.600 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. A-1015 NC No.41/08 Dated 16.1.08	M/s. Mohini Organics Pvt. Ltd. F.N. 01/83/162/ 915 / AM08/DES-IV RLA F.No. 03/95/40/ 410 /AM08 Lic. NO. 0310437696 dt. 30.7.2007
---	---

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 13.2.2008.

Case No. A-1218 NC No.41/08 Dated 16.1.08	M/s. Nagarjuna Agrichem Ltd. F.N. 01/83/50/ 2009 / AM08/DES-IV RLA F.No. 09/24/40/ 179 /AM08 Lic. NO. 0910031077 dt. 10.8.2007
---	---

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/2/2005/Ch.II dated 4.1.2007 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Isoxabin Technical (a.i. 91% Min.)	1 kg.	1. 2, Ethyl-2-Methyl Butanoic Acid	0.580 kg.
		2. 2,6- Dimethoxy	0.670 kg.

		Benzoic Acid	
		3. Isobutyl Alcohol	0.360 kg.
		4. Para Toluene Sulphonic Acid	0.120 kg.
		5. Hydroxyl Amine Sulfate	0.600 kg.
		6. Acetonitrile	0.260 kg.
		7. Thionyl Chloride	0.550 kg.
		8. Tetra Hydro Furan	1.590 kg.
		9. Toluene	1.600 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. A-1219 NC No.41/08 Dated 16.1.08	M/s. Supercircle Auto Ltd. F.N. 01/83/162/ 924 / AM08/DES-IV RLA F.No. 5/24/40/ 385 /AM08 Lic. NO. 0510207655 dt. 20.8.2007
---	--

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 13.2.2008.

Case No. A-1220 NC No.41/08 Dated 16.1.08	M/s. Impact Safety Glass Works Pvt. Ltd. F.N. 01/80/162/ 873 / AM08/DES-IV RLA F.No. 07/24/40/ 386 /AM08 Lic. NO. 0710053085 dt. 28.8.2007
---	---

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 13.2.2008.

Case No. A-1221 NC No.41/08 Dated 16.1.08	M/s. Glasstech Industries (India) P. Ltd. F.N. 01/80/50/ 58 / AM08/DES-IV RLA F.No. 03/94/40/ 44 /AM08 Lic. NO. 0310427813 dt. 25.4.2007
---	---

The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to allow import items as per SION A 1060.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No. A-1222 NC No.41/08 Dated 16.1.08	M/s. K.V.Fire Chemicals F.N. 01/83/162/ 782 / AM08/DES-IV RLA F.No. 03/94/40/ 450 /AM08 Lic. NO. 0310448734 dt. 1.11.2007
---	--

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 13.2.2008.

Case No. A-1223 NC No.41/08 Dated 16.1.08	M/s. Parijat Agencies New Delhi F.N. 01/83/162/ 1016 / AM08/DES-IV RLA F.No. 05/24/40/ 469 /AM08 Lic. NO. 0510212853 dt. 30.11.2007
---	--

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dt. 14.1.2008 issued by the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 13.2.2008..

Case No. A-1224 NC No.41/08 Dated 16.1.08	M/s. Ajanta Offset & packing Ltd. F.N. 01/85/50/ 544 / AM08/DES-IV RLA F.No. 05/24/40/ 1036 /AM08 Lic. NO. 0510201505 dt. 22.3.2007
---	--

The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to allow import item as per SION A 1579.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No. A-1225 NC No.41/08 Dated 16.1.08	M/s. Gopinath Chem Tech. Ltd. F.N. 01/83/162/ 1018 / AM08/DES-IV RLA F.No. 08/24/40/ 250 /AM08
---	--

	Lic. NO. 0810067838 dt. 16.10.2007
--	------------------------------------

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/123/2005/Ch.II dated 3.7.2007 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
4,4-Diamino Diphenyl Amine 2-Sulphonic Acid	1 kg.	Para Nitro Aniline	0.840 kg.
		Para Nitro Chloro Benzene	1.150 kg.
		Caustic Soda Lye(100% basis)	2.300 kg.
		Or	
		Caustic Soda Flakes	
		Soda Ash	0.500 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. A-1226 NC No.41/08 Dated 16.1.08	M/s. Giridhar International F.N. 01/83/162/ 127/ AM08/DES-IV RLA F.No. 05/24/40/ 690/AM08 Lic. NO. 0510213035 dt. 5.12.2007
---	--

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). The committee also decided to refer the application to DC (SSI) Accordingly the case may be re-listed on 13.2.2008.

Case No. A-1227 NC No.41/08 Dated 16.1.08	M/s. Alok Indsutries, New Delhi F.N. 01/83/162/ 1028/ AM08/DES-IV RLA F.No. 05/24/40/ 682/AM08 Lic. NO. 0510212951 dt. 4.12.2007
---	---

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC (PC). The committee also decided to refer the application to Deptt. of C&PC (PC) Accordingly the case may be re-listed on 13.2.2008.

Case No. A-1228 NC No.41/08 Dated 16.1.08	M/s. Borosil Glassworks Ltd. F.N. 01/83/50/ 1376/ AM08/DES-IV RLA F.No. 03/94/40/ 50/AM08 Lic. NO. 0310446848 dt. 4.12.2007
---	--

--	--

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to call for the following information from the firm as under:-

- (1) Consumption of import item & Corresponding products of item of Export for the last 2 year duly certified by Central Excise.

Accordingly the case may be re-listed on 13.2.2008.

Case No. C-86 NC No.41/08 Dated 16.1.08	M/s. Atul Ltd. F.N. 01/83/50/ dy NO.2301 / AM08/DES-IV
---	---

The Committee considered the case as per agenda for modification of SION A 2240. The Technical Authority has not recommended for modification of SION. The committee decided that modification in the description of export item is accepted as per Shipping Bills.

Case No. C-87 NC No.41/08 Dated 16.1.08	M/s. Hindustan Insecticides Ltd. F.N. 01/83/162/ 160 / AM08/DES-IV
---	---

The Committee considered the case as per agenda for fixation of Standard Input Output Norms for the export product DDT 75% W.P.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/10/2007/Ch.II dated 2.1.2008 and decided to approve this case and fix the SION as under:-

Item of Export	Qty	Item of Import	Qty
Dichloro Diphenyl Trichloro-ethane 75% WP (DDT 75% WP)	1 kg.	1. Mono Chloro Benzene	0.838 kg.
		2. Chloral	0.367 kg.
		3. Caustic Soda (100% basis)	0.084 kg.
		4. Ethanol (denatured)	0.081 kg.
		5. Oleum 23%	1.005 kg.
		6. Wetting and Dispersing agent	0.082 kg.
		7. Anticaking Agent and Diluent	0.198 kg.

Case No C-88 NC No.41/08 Dated 16.1.08	M/s. Deepak Nitrate Ltd. F.No.01/83/162/222/AM08/DES-IV
--	--

The Committee considered the case as per agenda for Modification of Standard Input Output Norms at Sr. No. A-2890.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/110/2004/Ch.II dated 11.7.2007 and decided to fix SION as under:-

Item of Export	Qty	Item of Import	Qty
SION item4 Methoxy – 2 Methyl Diphenylamine (MMDPA) at serial No. A2890	1 kg.	1. Meta Cresol 2. Acetanilide 3. Hydrobromic Acid(48%) 4. Dimethyl Sulphate 5. Methanol 6. Sodium Carbonate 7. Caustic Soda Lye 8. Caustic Potash 9. N- Butanol	0.780 kg. 0.635 kg. 0.282 kg. 1.054 kg. 0.585 kg 0.521 kg. 0.635 kg. 0.339 kg. 0.178 kg.

Case No C-89 NC No.41/08 Dated 16.1.08	M/s. DCW Ltd. Mumbai F.No.01/83/162/782/AM08/DES-IV
--	--

The Committee considered the case as per agenda for modification of SION at A 1091.
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.).
Accordingly the case may be re-listed on 13.2.2008.

Case No C-90 NC No.41/08 Dated 16.1.08	M/s. DCW Ltd. Mumbai F.No.01/83/162/784/AM08/DES-IV
--	--

The Committee considered the case as per agenda for modification of SION at A 2197.
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.).
Accordingly the case may be re-listed on 13.2.2008.

Case No C-91 NC No.41/08 Dated 16.1.08	M/s. DCW Ltd. Mumbai F.No.01/83/162/785AM08/DES-IV
--	---

The Committee considered the case as per agenda for modification of SION at A 3140.
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.).
Accordingly the case may be re-listed on 13.2.2008.

Case No C-92 NC No.41/08 Dated 16.1.08	M/s. DCW Ltd. Mumbai F.No.01/83/162/787/AM08/DES-IV
--	--

The Committee considered the case as per agenda for modification of SION at A 1522.
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.).
Accordingly the case may be re-listed on 13.2.2008.

Case No C-93 NC No.41/08 Dated 16.1.08	M/s. DCW Ltd. Mumbai F.No.01/83/162/783/AM08/DES-IV
--	--

The Committee considered the case as per agenda for modification of SION at A 1875.
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.).
Accordingly the case may be re-listed on 13.2.2008.

Case No C-94 NC No.41/08 Dated 16.1.08	M/s. DCW Ltd. Mumbai F.No.01/83/162/786/AM08/DES-IV
--	--

The Committee considered the case as per agenda for modification of SION at A 1092
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.).
Accordingly the case may be re-listed on 13.2.2008.

Case No C-95 NC No.41/08 Dated 16.1.08	M/s. DCW Ltd. Mumbai F.No.01/83/162/781/AM08/DES-IV
--	--

The Committee considered the case as per agenda for modification of SION at A 3069.
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.).
Accordingly the case may be re-listed on 13.2.2008.

Case No. M-540	M/s. Hindustan Composites Ltd.
----------------	--------------------------------

NC No.41/08 Dated 16.1.08	F.N. 01/80/50/ 80/ AM07/DES-IV RLA F.No. 03/94/40/ 1465/AM06 Lic. NO. 0310377271 dt. 24.4.2006
------------------------------	--

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 30.1.2008.

Case No. M-541 NC No.41/08 Dated 16.1.08	M/s. Valeo Friction Materials (I) Ltd. F.N. 01/81/50/ 616/ AM07/DES-IV RLA F.No. 04/24/40/ 300/AM07 Lic. NO. 0410085395 dt. 8.11.2006
--	--

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to send the copy of application to DC(SSI) and defer consideration of the case for two weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 30.1.2008.

Case No. M-542 NC No.41/08 Dated 16.1.08	M/s. Berger Paints (India) Ltd. F.N. 01/82/50/ 536/ AM05/DES-IV RLA F.No. 02/24/40/ 2/AM05 Lic. NO. 0210064992 dt. 27.5.2004
--	--

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 13.2.2008.

Case No. M-543 NC No.41/08 Dated 16.1.08	M/s. Hindustan Petroleum Corporation Ltd. F.N. 01/83/50/ 306 / AM08/DES-IV RLA F.No. 3/85/40/ 190 /AM06 Lic. NO. 0310341429 dt. 3.8.2005
--	---

The Committee considered the case as per agenda for enhancement of CIF/FOB value in the above mentioned licence and decided to seek clarification from the firm regarding FOB/CIF Value alongwith copy of the licence and condition sheet. It is also decided to seek clarification from RLA whether the licence exceeding Rs. 500 crores was issued with the approval of competent authority.

Case No M-544 NC No.41/08 Dated 16.1.08	M/s. Aarti Drugs Ltd. F.No.01/83/162/1470/AM08/DES-IV RLA No. 03/24/040/1270/AM00
---	---

	Adv. Lic. No. 0310039240 Dt. 29.5.2000
--	--

The Committee considered the case as per agenda. The representative of C&PC present in the meeting and on the basis of written comments offered by him the Committee decided to approve the case as per Central Excise Data dt. 27.8.2007 as under

Item of Export	Qty	Item of Import	Qty
Benzene Sulphonamide	1 kg.	Methylisobutyl Ketone	0.900 kg.
		Iso Propyl Alcohol	0.900 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-545 NC No.41/08 Dated 16.1.08	M/s. Neelam Oil Trade Pvt. Ltd. F.N. 01/83/50/ / AM07/DES-IV RLA F.No. 3/95/40/ 266 /AM04
--	---

The Committee considered the subject Para 4.4.2 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 13.2.2008.

Case No. M-546 NC No.41/08 Dated 16.1.08	M/s. Hindustan Polyamides & Febrics Ltd. F.N. 01/83/50/ 875 / AM07/DES-IV RLA F.No. 3/94/40/ 577 /AM07 Lic. NO. 0310398486 dt. 7.9.2007
--	--

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/83/2006/Ch.II dated 4.1.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
4-Isopropyl Cyclohexyl Methanol	1 kg.	Cuminic Aldehyde 5% Ruthenium on Carbon Catalyst	1.12 kg. 0.0035 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-547	M/s. Jubilant Organosys Ltd.
----------------	------------------------------

NC No.41/08 Dated 16.1.08	F.N. 01/82/50/ 128 / AM07/DES-IV RLA F.No. 5/24/40/ 857 /AM06 Lic. NO. 0510179476 dt. 24.3.2006
------------------------------	---

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 13.2.2008.

Case No M-548 NC No.41/08 Dated 9.1.2008	M/s. Esteem Industries Pvt. Ltd. F.No.01/82/50/ 626/AM07/DES-IV RLA No. 17/24/40/30/AM07 Lic.No. 1710001387 Dt. 26.7.2006.
--	---

The Committee considered the subject Para 4.7 case as per agenda for re-fixation of Input Output Norms and decided to maintain rejection.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-549 NC No.41/08 Dated 16.1.08	M/s. Hindustan Petroleum Corpn. Ltd. F.N. 01/83/50/ 306 / AM08/DES-IV RLA F.No. 3/85/40/ 145 /AM05 Lic. NO. 0310404707 dt. 18.10.2006
--	--

The Committee considered the case as per agenda and decided to examine on file for enhancement in CIF & FOB Value and quantity in the adv. licenced mentioned above

Case No M-550 NC No.41/08 Dated 16.1.08	M/s. H.P.International, Mumbai F.No.01/83/50/6179/AM08/DES-IV RLA No. 03/94/40/ 435/AM07 Lic. No. 0310393460 Dt. 8.8.2006.
---	---

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 13.2.2008.

Case No. M-551 NC No.41/08 Dated 16.1.08	M/s. Sanchi Chemicals (P) Ltd... F.No.01/83/50/1354/AM07/DES-IV RLA No. 11/24/40/58/AM07 Lic. No. 1110015085 Dt. 20.3.2007.
--	--

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 13.2.2008.

Case No. M-552 NC No.41/08 Dated 16.1.08	M/s. PMC Rubber Chem. Ltd. F.N. 01/83/50/ 1163 / AM08/DES-IV RLA F.No. 2/24/40/ 286 /AM07 Lic. NO. 0210097495 dt. 24.1.2007
--	--

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 13.2.2008.

Case No. M-553 NC No.41/08 Dated 16.1.08	M/s. Clariant Chemical (Inda) Ltd. F.N. 01/83/162/ 1015 / AM08/DES-IV RLA F.No. 3/24/40/ 720 /AM03 Lic. NO. 0310155571 dt. 28.8.2002
--	---

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 13.2.2008.

Case No M-554 NC No.41/08 Dated 16.1.08	M/s. High Polymer Labs Ltd. F.No.01/83/162/583/AM08/DES-IV RLA No. 05/24/040/372/AM07 Adv. Lic. No. 0510187894 Dt. 1.8.2006
---	--

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 13.2.2008.

Case No. M-555 NC No.41/08 Dated 16.1.08	M/s. Clariant Chemical (Inda) Ltd. F.N. 01/83/162/ 1014 / AM08/DES-IV RLA F.No. 3/24/40/ 1589 /AM03 Lic. NO. 0310129722 dt. 19.3.2002
--	--

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 13.2.2008.

Case No. M-556 NC No.41/08 Dated 16.1.08	M/s. Quest International (India) Ltd. F.N. 01/83/162/ 1013 / AM08/DES-IV RLA F.No. 3/24/40/ 2335 /AM04 Lic. NO. 0310252187 dt. 10.2.2004
--	---

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/112/2003/Ch.II dated 16.1.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Jasmacylcene 3a, 4,5,6,7,7a-Hexahydro-4, 7-methanoinden-6 (or 5)-yl acetate, tricyclo (5.2.1.02,6)dec-4-en-8-yl acetate	1 kg.	Cycloverdol Acetate 3a, 4,5,6,7,7a- Hexahydro-4, 7-methanoinden-6 (or 5)-yl acetate, tricyclo (5.2.1.02,6)dec-4-en-8-yl acetate	1 kg.
Florocyclene 3a, 4,5,6,7,7a-Hexahydro-4, 7-methano-1 H-inden-6-yl Propionate, Tricyclo (5.2.1.02,6) dec-4-an-8-yl Propionate	1 kg.	(purity 97%) Cycloverdol Propionate 3a, 4,5,6,7,7a-Hexahydro-4, 7-methano-1 H-inden-6-yl Propionate, Tricyclo (5.2.1.02,6) dec-4-an-8-yl Propionate (purity 97%)	1 kg.
Isononyl Acetate 3,5,5- Trimethylhexyl acetate	1 kg.	Isononyl Acetate 3,5,5- Trimethylhexyl acetate (purity 92%)	1 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-557	M/s. Hill Wood Imports & Export (P) Ltd.
----------------	--

NC No.41/08 Dated 16.1.08	F.N. 01/85/162/ 322 / AM08/DES-IV RLA F.No. 10/24/40/ 40 /AM08 Lic. NO. 1010026735 dt. 14.6.2007
------------------------------	--

The Committee considered the case as per agenda and decided to remind policy-III and defer consideration of the case for two weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 30.1.2008.

Case No. M-558 NC No.41/08 Dated 16.1.08	M/s. Hill Wood Imports & Export (P) Ltd. F.N. 01/85/162/ 321 / AM08/DES-IV RLA F.No. 10/24/40/ 42 /AM08 Lic. NO. 1010026734 dt. 14.6.2007
--	--

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to remind policy-III. Accordingly the case may be re-listed on 30.1.2008

Case No. M-559 NC No.41/08 Dated 16.1.08	M/s. Hill Wood Imports & Export (P) Ltd. F.N. 01/85/162/ 323 / AM08/DES-IV RLA F.No. 10/24/40/ 42 /AM08 Lic. NO. 1010026734 dt. 14.6.2007
--	--

The Committee considered the case as per agenda and decided to remind policy-III and defer consideration of the case for two weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 30.1.2008.

Case No. M-560 NC No.41/08 Dated 16.1.08	M/s. Hill Wood Imports & Export (P) Ltd. F.N. 01/85/162/ 512 / AM07/DES-IV RLA F.No. 10/24/40/ 40 /AM07 Lic. NO. 1010024162 dt. 11.8.2006
--	--

The Committee considered the case as per agenda and decided to remind policy-III and defer consideration of the case for two weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 30.1.2008.

Case No. M-561 NC No.41/08 Dated 16.1.08	M/s. Patidar Wood Works, F.N. 01/85/162/ 220 / AM06/DES-IV RLA F.No. 35/24/40/ 71 /AM07 Lic. NO. dt.
--	---

The Committee considered the case as per agenda and decided to remind policy-III and defer consideration of the case for two weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 30.1.2008.

Case No. M-562 NC No.41/08 Dated 16.1.08	M/s. Patelwood Syndicate, Mumbai F.N. 01/85/50/ 676 / AM07/DES-IV RLA F.No. 03/95/40/ 912 /AM07 Lic. NO. 0310408895 dt. 21.11.2006
--	---

The Committee considered the case as per agenda and decided to remind policy-III and defer consideration of the case for two weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 30.1.2008.

Case No. M-563 NC No.41/08 Dated 16.1.08	M/s. M. M. Agencies, Chennai F.N. 01/85/162/ 96 / AM08/DES-IV RLA F.No. 04/24/40/ 286 /AM07 Adv. lic. 4.4.2
--	--

The Committee considered the case as per agenda and decided to remind policy-III and defer consideration of the case for two weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 30.1.2008.

Case No. M-564 NC No.41/08 Dated 16.1.08	M/s. Pratik Panels Ltd. F.N. 01/81/50/ 39 / AM08/DES-IV RLA F.No. 03/95/40/ 1650 /AM07 Lic. NO. 0310427064 dt. 17.4.2007
--	---

The Committee considered the case as per agenda and decided to remind policy-III and defer consideration of the case for two weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 30.1.2008.

Case No. M-565 NC No.41/08 Dated 16.1.08	M/s. Raj Kripal Lumbers Pvt. Ltd. F.N. 01/85/162/ 659 / AM07/DES-IV RLA F.No. 24/80/40/ 21 /AM07 Lic. NO. 2410017730 dt. 14.11.2006
--	--

The Committee considered the case as per agenda and decided to remind policy-III and defer consideration of the case for two weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 30.1.2008.

Case No. M-566 NC No.41/08 Dated 16.1.08	M/s. Hindustan Polyamides & Febrics Ltd. F.N. 01/82/50/ 1660 / AM07/DES-IV RLA F.No. 3/94/40/ 1123 /AM07
--	--

	Lic. NO. 0310417076 dt. 24.1.2007
--	-----------------------------------

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/112/2003/Ch.II dated 18.10.2005 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Para Tertiary Butyl Caclohexyl Acetate. (Cis Isomer content 70% min.)	1 kg.	Para Tertiary Butyl Phenol Acetic Acid 5% Rhodium on Alumina Catalyst	0.910 kg. 0.650 kg. 0.00042 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Directorate General of Foreign Trade
Ministry of Commerce & Industry, Maulana Azad Road, Udyog Bhawan New Delhi
-110011

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 41/83-ALC1/2007 MEETING DATE : 16.01.2008

1	Case No.:1/10/83-ALC1/2006	Party Name:SPC LIFE SCIENCES PVT. LTD.	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Case Deferred
	HQ File :01/83/050/00091/AM07/	RLA File :34/24/040/00020/AM07/	Lic.No/Date:3410015935 25.04.2006	Defer Date:13.02.2008
	Decision : Comments awaited from Deptt. of C&PC (Chem. Div.)			

2	Case No.:33/18/82-ALC1/2006	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Case Deferred
	HQ File :01/82/050/00486/AM07/	RLA File :03/94/040/00179/AM07/	Lic.No/Date:0310385227 19.06.2006	Defer Date:13.02.2008
	Decision : Comments awaited from Deptt. of C&PC (Chem. Div.)			

3	Case No.:2/34/82-ALC1/2006	Party Name:DISHMAN PHARMACEUTICALS & CHEMICALS LTD	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Case Deferred
	HQ File :01/82/050/00593/AM07/	RLA File :08/24/040/00247/AM06/	Lic.No/Date:0810058323 24.07.2006	Defer Date:13.02.2008
	Decision : Comments awaited from Deptt. of C&PC (Chem. Div.)			

4	Case No.:20/30/83-ALC1/2006	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Case Deferred
	HQ File :01/83/050/00706/AM07/	RLA File :03/95/040/00772/AM07/	Lic.No/Date:0310400635 21.09.2006	Defer Date:13.02.2008
	Decision : Comments awaited from Deptt. of C&PC (PC. Div.)			

5	Case No.:5/39/87-ALC1/2006	Party Name:AROCHEM INDUSTRIES	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Case Deferred
	HQ File :01/87/050/00758/AM07/	RLA File :03/94/040/00398/AM07/	Lic.No/Date:0310408939 21.11.2006	Defer Date:13.02.2008
	Decision : Comments awaited from Deptt. of C&PC (Chem. Div.)			

6	Case No.:59/36/83-ALC1/2006	Party Name:SRF LIMITED	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Case Deferred
	HQ File :01/83/050/00952/AM07/	RLA File :04/24/040/00233/AM07/	Lic.No/Date:0410085944 27.11.2006	Defer Date:13.02.2008
	Decision : Comments awaited from Deptt. of C&PC (CH.. Div.)			

7	Case No.:10/46/82-ALC1/2006	Party Name:INDOKEM LTD.[FORMERLY KNOWN AS KHATAU JUNKER LTD.]	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Case Deferred
	HQ File :01/82/050/01499/AM07/	RLA File :03/94/040/00879/AM07/	Lic.No/Date:0310413488 22.12.2006	Defer Date:13.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L.. Accordingly the case may be re-listed on 13.2.2008.			

8	Case No.:18/44/82-ALC1/2006	Party Name:EAGLE PRESS PRIVATE LIMITED,	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Case Deferred
	HQ File :01/82/050/01505/AM07/	RLA File :04/24/040/00375/AM07/	Lic.No/Date:0410086627 29.12.2006	Defer Date:13.02.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L.. Accordingly the case may be re-listed on 13.2.2008

9	Case No.: 9/45/87-ALC1/2006	Party Name:A.R.THERMOSETS PVT.LTD	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Case Deferred
	HQ File :01/87/050/00871/AM07/	RLA File :06/81/040/00019/AM07/	Lic.No/Date:0610011625 05.01.2007	Defer Date:13.2.2008
Decision : Comments awaited from Deptt. of PNG				

10	Case No.: 11/50/83-ALC1/2006	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Case Deferred
	HQ File :01/83/050/01178/AM07/	RLA File :03/95/040/01296/AM07/	Lic.No/Date:0310416548 18.01.2007	Defer Date:13.02.2008
Decision : Comments awaited from Deptt. of C&PC (Chem. Div.)				

11	Case No.: 1/8/87-ALC1/2007	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Case Deferred
	HQ File :01/87/050/01019/AM07/	RLA File :05/24/040/00934/AM07/	Lic.No/Date:0510199266 09.02.2007	Defer Date:13.02.2008
Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments offered by him the Committee decided to call for the following information from the firm as under:- (1) Bufircation in Qty. of Coated & Uncoated paper & its Net Content in Export (2) GSM of Book Binding Board & its Net Content in Export Accordingly the case may be re-listed on 13.2.2008.				

12	Case No.: 859/21/82-ALC4/2007	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Case Deferred
	HQ File :01/82/050/01690/AM07/	RLA File :03/94/040/01285/AM07/	Lic.No/Date:0310420492 22.02.2007	Defer Date:13.02.2008
Decision : Comments awaited from Deptt. of C&PC (Chem. Div.)				

13	Case No.: 38/2/80-ALC2/2007	Party Name:CARBORANDUM UNIVERSAL LIMITED	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Case Deferred
	HQ File :01/80/050/01502/AM07/	RLA File :04/24/040/00391/AM07/	Lic.No/Date:0410088290 14.03.2007	Defer Date:13.02.2008
Decision : Reply from the firm				

14	Case No.: 5/17/83-ALC1/2007	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status: Transferred to Different Section
	HQ File :01/83/050/01365/AM07/	RLA File :03/95/040/01592/AM07/	Lic.No/Date:0310424017 22.03.2007	Defer Date:16.01.2008
	Decision :already transferred to NC-VII			

15	Case No.: 8/4/83-ALC1/2007	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status: Case Deferred
	HQ File :01/83/050/01379/AM07/	RLA File :03/95/040/01615/AM07/	Lic.No/Date:0310424638 27.03.2007	Defer Date:13.02.2008
	Decision : Comments awaited from Deptt. of C&PC (Chem. Div.)			

16

Case No.:10/4/83-ALC1/2007	Party Name:PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED,	Meet No/Date:41/83- ALC1/2007 16.01.2008	Status:Case Approved
HQ File :01/83/050/01385/AM07/	RLA File :02/24/040/00374/AM07/	Lic.No/Date:0210099533 29.03.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/212/2000/Ch.III dated 16.3.2004 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
N-(Cyclohexyl thio) Phthalimide	1 kg.	1) Phthalimide 2) Cyclohexyl Mercaptan 3) Potassium Carbonate	0.676 kg. 0.556 kg. 0.661 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

17	Case No.: 9/9/83-ALC1/2007	Party Name:LACTOSE (INDIA) LTD.,	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status: Case Added
	HQ File :01/83/050/00024/AM08/	RLA File :03/95/040/01500/AM07/	Lic.No/Date:0310425398 02.04.2007	Defer Date: 13.2.2008
	Decision : Comments awaited from Deptt. of C&PC (Chem. Div.)			

18	Case No.: 492/24/83-ALC1/2007	Party Name:AVIGNON EXIM PVT.LTD.,	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status: Case Deferred
	HQ File :01/83/050/00045/AM08/	RLA File :03/94/040/01447/AM07/	Lic.No/Date:0310425781 05.04.2007	Defer Date:13.02.2008

Decision : Comments awaited from Deptt. of C&PC (Chem. Div.)

19	Case No.:511/24/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Case Deferred
	HQ File :01/83/050/00088/AM08/	RLA File :02/24/040/00004/AM08/	Lic.No/Date:0210099836 10.04.2007	Defer Date:13.02.2008
	Decision : Comments are awaited from DC(SSl)			

20	Case No.:538/24/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Case Deferred
	HQ File :01/83/050/00161/AM08/	RLA File :02/24/040/00014/AM08/	Lic.No/Date:0210100175 20.04.2007	Defer Date:13.02.2008
	Decision : Comments are awaited from DC(SSl)			

21	Case No.:539/24/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Case Deferred
	HQ File :01/83/050/00162/AM08/	RLA File :02/24/040/00015/AM08/	Lic.No/Date:0210100176 20.04.2007	Defer Date:13.02.2008
	Decision : Comments are awaited from DC(SSl)			

22	Case No.:29/19/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Case Deferred
	HQ File :01/83/050/00320/AM08/	RLA File :17/24/040/00017/AM08/	Lic.No/Date:1710001644 15.05.2007	Defer Date:13.02.2008
	Decision : Comments are awaited from C&PC (PC div.)			

23	Case No.:30/19/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Case Deferred
	HQ File :01/83/050/00321/AM08/	RLA File :17/24/040/00018/AM08/	Lic.No/Date:1710001645 15.05.2007	Defer Date:13.02.2008
	Decision : Comments are awaited from C&PC (PC div.)			

24	Case No.:35/19/83-ALC1/2007	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Case Deferred
	HQ File :01/83/050/00371/AM08/	RLA File :03/95/040/00156/AM08/	Lic.No/Date:0310430078 21.05.2007	Defer Date:13.02.2008

Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments offered by him the Committee decided to call for the following information from the firm as under:-

1. End use of Export Product
 2. Justified for use of Thermal Paper in Export Products.
- Accordingly the case may be re-listed on 13.2.2008.

25	Case No.:36/19/83-ALC1/2007	Party Name:SONKAMAL ENTERPRISES PVT LTD.	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Case Deferred
	HQ File :01/83/050/00373/AM08/	RLA File :03/95/040/00114/AM08/	Lic.No/Date:0310430044 21.05.2007	Defer Date:13.02.2008
	Decision : Comments are awaited from Deptt. of C&PC (Ch. div.)			

26	Case No.:621/24/83-ALC1/2007	Party Name:VIVIMED LABS LIMITED	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Deffered and Re-indexed
	HQ File :01/83/050/00387/AM08/	RLA File :09/24/040/00060/AM08/	Lic.No/Date:0910030333 24.05.2007	Defer Date:13.2.2008
	Decision : Comments are awaited from Deptt. of C&PC (Ch. div.)			

27	Case No.:644/24/83-ALC1/2007	Party Name:GKB RX LENS PVT LTD	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Case Approved
	HQ File :01/83/050/00436/AM08/	RLA File :02/24/040/00063/AM08/	Lic.No/Date:0210101196 30.05.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 46011/42/2007/Ch.II dated 27.11.2007 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Plastic Ophthalmic Lenses	1 Pair	1. Relevant Spectacle Lenses (Semi Finished)	1.08 Pair
		2. <u>Consumable Lens Making</u> a) Smoothing Pad b) Polishing Pad c) Surface Saver Tape d) Polishing compound e) Blocking Alloy	0.0104 Roll (1 Roll = 250 pcs) 0.0178 Roll (1 Roll = 200 pcs) 0.0064 Roll (1 Roll = 35 Mtrs) 0.0034 Gallon
		3. <u>Consumable for Hard Coating</u> a) Tintable Varnish b) Non Tintable Varnish c) Cleaning Agent d) Primer e) Stripper	0.0008 kg.
		4. <u>Consumable for Multi Coating</u>	0.0104 kg.
		i) Silicon dioxide Granules	
		ii) Hydrophobic Tablets	0.0101 kg.
		iii) Quartz Crystal	
		iv) Zirconium dioxide	0.0103 kg.
			0.0030 kg 0.0012 kg. 0.0003 Pack (1 Pack = 1 kg.) 0.0003 Pack (1 Pack = 100 pcs) 0.0053 Pack (1 Pack = 10 pcs) 0.0005 Pack (1 Pack = 250 gms)

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

28	Case No.:649/24/83-ALC1/2007	Party Name:GKB RX LENS PVT LTD	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Case Approved
	HQ File :01/83/050/00443/AM08/	RLA File :02/24/040/00062/AM08/	Lic.No/Date:0210101218 31.05.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 46011/42/2007/Ch.II dated 27.11.2007 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Plastic Ophthalmic Lenses	1 Pair	5. Relevant Spectacle Lenses (Semi Finished)	1.08 Pair
		6. <u>Consumable Lens Making</u>	
		a) Smoothing Pad	0.0104 Roll (1 Roll = 250 pcs)
		b) Polishing Pad	0.0178 Roll (1 Roll = 200 pcs)
		c) Surface Saver Tape	0.0064 Roll (1 Roll = 35 Mtrs)
		d) Polishing compound	0.0034 Gallon
		e) Blocking Alloy	
		7. <u>Consumable for Hard Coating</u>	
		a) Tintable Varnish	0.0008 kg.
		b) Non Tintable Varnish	
		c) Cleaning Agent	
		d) Primer	
		e) Stripper	
		8. <u>Consumable for Multi Coating</u>	0.0104 kg.
		v) Silicon dioxide Granules	
		vi) Hydrophobic Tablets	0.0101 kg.
		vii) Quartz Crystal	
		viii) Zirconium dioxide	0.0103 kg.
			0.0030 kg
			0.0012 kg.
			0.0003 Pack (1 Pack = 1 kg.)
			0.0003 Pack (1 Pack = 100 pcs)
			0.0053 Pack (1 Pack = 10 pcs)
			0.0005 Pack (1 Pack = 250 gms)

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

29	Case No.:42/19/83-ALC1/2007	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Case Deferred
	HQ File :01/83/050/00477/AM08/	RLA File :03/95/040/00155/AM08/	Lic.No/Date:0310431234 31.05.2007	Defer Date:13.02.2008
	Decision : Comments are awaited from Deptt. of C&PC (Ch. div.)			

30

Case No.: 39/19/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status: Case Approved
HQ File :01/83/050/00448/AM08/	RLA File :17/24/040/00027/AM08/	Lic.No/Date:1710001658 01.06.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/53/2007/Ch.II dated 7.9.2007 and decided to approve this case on repeat basis as under:-			
Item of Export (Product 2 EHP) Tris-(2-Ethyl Hexyl) Phosphate	Qty 1 kg.	Item of Import 2 Ethyl Hexanol	Qty 0.730 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

31

Case No.:716/24/83-ALC1/2007	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Case Approved
HQ File :01/83/050/00592/AM08/	RLA File :03/94/040/00053/AM08/	Lic.No/Date:0310431477 04.06.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/67/2003/Ch.III dated 17.10.2005 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
PEG 7 Glyceryl Cocoate Fatty Acid Ester of Glyeryl 7 moles Ethoxylate	1 kg.	1) Glycerine 2) C ₈ -C ₁₈ Fatty Acid 3) Ethylene Oxide	0.118 kg. 0.359 kg. 0.394 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

32	Case No.:7/23/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Case Deferred
----	-----------------------------------	--	--	-----------------------------

HQ File :01/83/050/00464/AM08/	RLA File :17/24/040/00025/AM08/	Lic.No/Date:1710001662 05.06.2007	Defer Date:13.02.2008
Decision : Comments are awaited from Deptt. of C&PC (Ch. div.)			

Case No.: 664/24/83- ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:41/83- ALC1/2007 16.01.2008	Status: Case Approved
HQ File :01/83/050/00495/AM08/	RLA File :17/24/040/00028/AM08/	Lic.No/Date:1710001665 11.06.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/151/2005/Ch.II dated 6.7.2007 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
Ceostearyl Alcohol 80 moles Ethoxylate	1 kg.	Cetostearyl Alcohol Ethylene Oxide	0.070 kg. 0.940 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.: 19/22/83- ALC1/2007	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:41/83- ALC1/2007 16.01.2008	Status: Case Deferred
HQ File :01/83/050/00522/AM08/	RLA File :05/24/040/00203/AM08/	Lic.No/Date:0510204897 14.06.2007	Defer Date:13.02.2008
Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments offered by him the Committee decided to call for the following information from the firm as under:- (3) Bufircation in Qty. of Coated & Uncoated paper & its Net Content in Export (4) GSM of Book Binding Board & its Net Content in Export Accordingly the case may be re-listed on 13.2.2008.			

Case No.: 52/19/83- ALC1/2007	Party Name:PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED,	Meet No/Date:41/83- ALC1/2007 16.01.2008	Status: Case Deferred
HQ File :01/83/050/00537/AM08/	RLA File :02/24/040/00072/AM08/	Lic.No/Date:0210101649 18.06.2007	Defer Date:13.02.2008
Decision : Comments are awaited from Deptt. of C&PC (Ch. div.)			

Case No.: 68/19/83- ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:41/83- ALC1/2007 16.01.2008	Status: Case Deferred
HQ File :01/83/050/00586/AM08/	RLA File :03/94/040/00245/AM08/	Lic.No/Date:0310432924 18.06.2007	Defer Date:13.02.2008

Decision :Comments are awaited from Deptt. of C&PC (Ch. div.)

37	Case No.:693/24/83-ALC1/2007	Party Name:PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED,	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Case Approved
	HQ File :01/83/050/00546/AM08/	RLA File :02/24/040/00086/AM08/	Lic.No/Date:0210101669 19.06.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/100/2003/Ch.II dated 6.3.2007 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	Accinox BL/B (C ₁₅ H ₁₅ N) Dimethyl Accridine	1 kg.	Diphenyl Amine Acetone Iodine	0.760 kg. 0.160 kg. 0.00002 kg.
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

38	Case No.:704/24/83-ALC1/2007	Party Name:ISLAND VEER CHEMIE PVT.LTD.,	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Case Approved
	HQ File :01/83/050/00561/AM08/	RLA File :09/24/040/00090/AM08/	Lic.No/Date:0910030639 22.06.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/74/2007/Ch.II dated 7.12.2007 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Cesium Chloride 50% Solution (Technical Grade)	1 kg.	(i)Cesium Alum (Aluminium Cesium Sulphate Dodecahydrate) (ii) Barium Hydroxide Monohydrate	1.972 kg. 0.405 kg.
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

39	Case No.:10/23/83-ALC1/2007	Party Name:KAIVAL CHEMICALS P LTD	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Case Deferred
	HQ File :01/83/050/00575/AM08/	RLA File :34/24/040/00063/AM08/	Lic.No/Date:3410019062 25.06.2007	Defer Date:13.02.2008
	Decision : Comments are awaited from Deptt. of C&PC (Ch. div.)			

40	Case No.:722/24/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Case Deferred
	HQ File :01/83/050/00607/AM08/	RLA File :17/24/040/00034/AM08/	Lic.No/Date:1710001680 26.06.2007	Defer Date:13.02.2008
	Decision : Comments are awaited from Deptt. of C&PC (Ch. div.)			

41	Case No.:74/19/83-ALC1/2007	Party Name:SUNRISE INDUSTRIES (INDIA) LTD	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Case Deferred
	HQ File :01/83/050/00609/AM08/	RLA File :34/24/040/00065/AM08/	Lic.No/Date:3410019076 27.06.2007	Defer Date:13.02.2008
	Decision : Comments are awaited from Deptt. of C&PC (Ch. div.)			

Case No.:53/16/83-ALC1/2007	Party Name:LUBRIZOL INDIA PRIVATE LIMITED	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Case Approved																						
HQ File :01/83/050/00654/AM08/	RLA File :03/95/040/00307/AM08/	Lic.No/Date:0310434269 28.06.2007	Defer Date:																						
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/41/2007/Ch.II dated 16.1.2008 and decided to approve this case on repeat basis as under:-																									
<table><tr><td>Item of Export</td><td>Qty</td><td>Item of Import</td><td>Qty</td></tr><tr><td rowspan="7">Lubricating Oil Additive 106.14 (LZ 5358) 58% Synthetic Calcium Sulfonate 400 TBN & 42% Base Oil</td><td rowspan="7">1 kg.</td><td>C20 C24 Linear Alkyl Benzene Sulfonic Acid</td><td>0.196 kg.</td></tr><tr><td>Hydrated Lime</td><td>0.337 kg.</td></tr><tr><td>150 Solvent Neutral</td><td>0.410 kg.</td></tr><tr><td>Polybutene</td><td>0.03 kg.</td></tr><tr><td>Maleic Anhydride</td><td>0.0033 kg.</td></tr><tr><td>Diatomaceous Earth (Filter Aid)</td><td>0.03 kg.</td></tr><tr><td colspan="4">RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</td></tr></table>				Item of Export	Qty	Item of Import	Qty	Lubricating Oil Additive 106.14 (LZ 5358) 58% Synthetic Calcium Sulfonate 400 TBN & 42% Base Oil	1 kg.	C20 C24 Linear Alkyl Benzene Sulfonic Acid	0.196 kg.	Hydrated Lime	0.337 kg.	150 Solvent Neutral	0.410 kg.	Polybutene	0.03 kg.	Maleic Anhydride	0.0033 kg.	Diatomaceous Earth (Filter Aid)	0.03 kg.	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
Item of Export	Qty	Item of Import	Qty																						
Lubricating Oil Additive 106.14 (LZ 5358) 58% Synthetic Calcium Sulfonate 400 TBN & 42% Base Oil	1 kg.	C20 C24 Linear Alkyl Benzene Sulfonic Acid	0.196 kg.																						
		Hydrated Lime	0.337 kg.																						
		150 Solvent Neutral	0.410 kg.																						
		Polybutene	0.03 kg.																						
		Maleic Anhydride	0.0033 kg.																						
		Diatomaceous Earth (Filter Aid)	0.03 kg.																						
		RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.																							

43	Case No.:749/24/83-ALC1/2007	Party Name:HIGH POLYMER LABS LTD.	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Case Approved
	HQ File :01/83/050/00672/AM08/	RLA File :05/24/040/00260/AM08/	Lic.No/Date:0510205791 05.07.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/59/2007/Ch.II dated 23.10.2006 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Azodicarbonamide (Blowing agent) purity minimum 99.5% particle size 4.5-5.5% micron	1 kg.	Azodicarbonamide Crude purity minimum 97% particle size 13-15% micron	1.05 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 717/24/83- ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:41/83- ALC1/2007 16.01.2008	Status:Case Approved
HQ File :01/83/050/00689/AM08/	RLA File :17/24/040/00043/AM08/	Lic.No/Date:1710001704 09.07.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/11/2007/Ch.II dated 2.1.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Nonyl Phenol 14 moles Ethoxylate	1 kg.	Ethylene Oxide Nonyl Phenol	0.736 kg. 0.263 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 763/24/83- ALC1/2007	Party Name:GUJARAT BORON DERIVATIVES PVT. LTD	Meet No/Date:41/83- ALC1/2007 16.01.2008	Status:Case Deferred
HQ File :01/83/050/00697/AM08/	RLA File :34/24/040/00058/AM08/	Lic.No/Date:3410019175 11.07.2007	Defer Date:13.02.2008
Decision : Comments are awaited from Deptt. of C&PC (Ch. div.)			

Case No.: 824/24/83- ALC1/2007	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:41/83- ALC1/2007 16.01.2008	Status:Case Deferred
HQ File :01/83/050/00810/AM08/	RLA File :03/94/040/00351/AM08/	Lic.No/Date:0310436223 16.07.2007	Defer Date:13.02.2008
Decision : Comments are awaited from Deptt. of C&PC (Ch. div.)			

47	Case No.:793/24/83-ALC1/2007	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Case Approved
	HQ File :01/83/050/00746/AM08/	RLA File :17/24/040/00045/AM08/	Lic.No/Date:1710001712 16.07.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/46/2007/Ch.II dated 7.12.2007 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	Product 33 – BD	1 kg.	Oleyl Cetyl Alcohol	0.169 kg.
	Oleyl Cetyl Alcohol 30 moles	1 kg.	Ethylene Oxide	0.830 kg.
	Ethoxylate			
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

48	Case No.:795/24/83-ALC1/2007	Party Name:KE-TECHNICAL TEXTILES PVT.LTD.	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Case Deferred
	HQ File :01/83/050/00753/AM08/	RLA File :02/24/040/00124/AM08/	Lic.No/Date:0210102434 17.07.2007	Defer Date:13.02.2008
	Decision : Comments are awaited from Deptt. of C&PC (Ch. div.)			

49	Case No.:796/24/83-ALC1/2007	Party Name:KE-TECHNICAL TEXTILES PVT.LTD.	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Case Deferred
	HQ File :01/83/050/00754/AM08/	RLA File :02/24/040/00125/AM08/	Lic.No/Date:0210102442 17.07.2007	Defer Date:13.02.2008
	Decision : Comments are awaited from Deptt. of C&PC (Ch. div.)			

50	Case No.:804/24/83-ALC1/2007	Party Name:ARKEMA PEROXIDES INDIA PRIVATE LIMITED	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Deffered
	HQ File :01/83/050/00768/AM08/	RLA File :04/24/040/00500/AM07/	Lic.No/Date:0410090283 18.07.2007	Defer Date:13.2.2008
	Decision : Comments are awaited from Deptt. of C&PC (Ch. div.)			

51	Case No.:805/24/83-ALC1/2007	Party Name:ARKEMA PEROXIDES INDIA PRIVATE LIMITED	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Case Deferred
	HQ File :01/83/050/00770/AM08/	RLA File :04/24/040/00002/AM08/	Lic.No/Date:0410090284 18.07.2007	Defer Date:13.02.2008
	Decision : Comments are awaited from Deptt. of C&PC (Ch. div.)			

52	Case No.:837/24/83-ALC1/2007	Party Name: BEST VALUE CHEM PVT. LTD.	Meet No/Date: 41/83-ALC1/2007 16.01.2008	Status: Case Approved
	HQ File :01/83/050/00833/AM08/	RLA File :34/24/040/00077/AM08/	Lic.No/Date: 3410019255 23.07.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/112/2005/Ch.II dated 26.6.2007 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	Verdyl Acetate	1 kg.	Dicyclopentadiene Acetic Acid	0.800 kg. 0.112 kg.
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

53	Case No.:828/24/83-ALC1/2007	Party Name: VIVIMED LABS LIMITED	Meet No/Date: 41/83-ALC1/2007 16.01.2008	Status: Case Deferred
	HQ File :01/83/050/00820/AM08/	RLA File :09/24/040/00156/AM08/	Lic.No/Date: 0910030971 23.07.2007	Defer Date: 13.02.2008
	Decision : Comments are awaited from Deptt. of C&PC (Ch. div.)			

54	Case No.:917/24/83-ALC1/2007	Party Name: MOHINI ORGANICS PVT. LTD.,	Meet No/Date: 41/83-ALC1/2007 16.01.2008	Status: Case Approved
	HQ File :01/83/050/00928/AM08/	RLA File :03/95/040/00381/AM08/	Lic.No/Date: 0310437511 26.07.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 1401/14/2007/Ch.II dated 17.7.2006 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	Sorbiton Mono Oleate	1 kg.	1) Sorbitol 70% 2) Oleic acid (max. 80%)	0.501 kg. 0.768 kg.
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

55	Case No.:856/24/83-ALC1/2007	Party Name: ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date: 41/83-ALC1/2007 16.01.2008	Status: Case Approved
	HQ File :01/83/050/00857/AM08/	RLA File :17/24/040/00048/AM08/	Lic.No/Date: 1710001725 30.07.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/11/2007/Ch.II dated 2.1.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Oleyl Cetyl Alcohol 25 moles Ethoxylate	1 kg.	Oleyl Cetyl Alcohol Ethylene Oxide	0.197 kg. 0.802 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

56	Case No.:857/24/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Case Deferred
	HQ File :01/83/050/00858/AM08/	RLA File :17/24/040/00049/AM08/	Lic.No/Date:1710001726 30.07.2007	Defer Date:13.02.2008
	Decision : Comments are awaited from Deptt. of C&PC (Ch. div.)			

57	Case No.:862/24/83-ALC1/2007	Party Name:FMC INDIA PRIVATE LIMITED	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Case Approved
	HQ File :01/83/050/00863/AM08/	RLA File :07/24/040/00309/AM08/	Lic.No/Date:0710052657 31.07.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/19/2007/Ch.II dated 19.12.2007 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Carbofuran 3 % Granule(FURADAN 3G)	1 kg.	Carbofuran tech. 98%	0.031 kg.
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

58	Case No.:872/24/83-ALC1/2007	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Case Approved
	HQ File :01/83/050/00875/AM08/	RLA File :10/24/040/00054/AM08/	Lic.No/Date:1010027062 03.08.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of earlier decision of NC meeting no. 28/87 dt. 26.10.2005 decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Direct Reduction Reforming Catalyst, Type 11-9-05 RR containing 11.5% Nichel	1 kg.	Nickel Metal	0.117 kg.
		Special Grade Alumina Powder	0.125 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:889/24/83-ALC1/2007	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Case Approved
HQ File :01/83/050/00896/AM08/	RLA File :03/94/040/00448/AM08/	Lic.No/Date:0310438508 06.08.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/9/2005/Ch.II dated 22.5.2005 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Astrolide in diethyl phthalate/Isopropyl Myristate/Benzyl Benzoate Main Total Astrolide content: 62.5% minimum	1 kg.	1. Alpha Methyl Styrene 2. Isoamylene 3. Propylene Oxide 4. Para Formaldehyde 5. Diethyl phthalate/ Isopropyl myristate/ Benzyl Benzoate	0.500kg 0.380kg 0.280 kg 0.088 Kg. 0.350 Kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:890/24/83-ALC1/2007	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Case Approved
HQ File :01/83/050/00897/AM08/	RLA File :03/94/040/00449/AM08/	Lic.No/Date:0310438510 06.08.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/9/2005/Ch.II dated 22.5.2005 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Astrolide in diethyl phthalate/Isopropyl Myristate/Benzyl Benzoate Main Total Astrolide content: 62.5% minimum	1 kg.	1. Alpha Methyl Styrene 2. Isoamylene 3. Propylene Oxide 4. Para Formaldehyde 5. Diethyl phthalate/ Isopropyl myristate/ Benzyl Benzoate	0.500kg 0.380kg 0.280 kg 0.088 Kg. 0.350 Kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:882/24/83-ALC1/2007	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Case Approved
HQ File :01/83/050/00887/AM08/	RLA File :10/24/040/00041/AM08/	Lic.No/Date:1010027082 06.08.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/23/2004/Ch.II dated 6.7.2007 and decided to approve this case on repeat basis as under:-

61	Item of Export	Qty	Item of Import	Qty
	Sulphuric Acid Catalysts Type: C-116 RR and C-116 HV Containing : Ammonium Metavanadate : 9% min. Diatomaceous Earth:65% min.	1 kg.	Ammonium Metavanadate Diatomaceous Earth	0.090 kg. 0.656 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

62	Case No.:888/24/83-ALC1/2007	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Case Approved
	HQ File :01/83/050/00895/AM08/	RLA File :03/94/040/00427/AM08/	Lic.No/Date:0310438497 06.08.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/28/2004/Ch.II dated 17.3.2005 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
1) Isobornyl Cyclohexanol	1 kg.	1) Camphene 2) Guaiacol	0.678 kg. 0.618 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:881/24/83-ALC1/2007	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Case Approved
HQ File :01/83/050/00886/AM08/	RLA File :10/24/040/00040/AM08/	Lic.No/Date:1010027081 06.08.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/23/2004/Ch.II dated 6.7.2007 and decided to approve this case on repeat basis as under:-

63	Item of Export	Qty	Item of Import	Qty
	Sulphuric Acid Catalysts Type: C-116 RR and C-116 HV Containing : Ammonium Metavanadate : 9% min. Diatomaceous Earth:65% min.	1 kg.	Ammonium Metavanadate Diatomaceous Earth	0.090 kg. 0.656 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

64	Case No.:896/24/83-ALC1/2007	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Case Deferred
	HQ File :01/83/050/00904/AM08/	RLA File :05/24/040/00383/AM08/	Lic.No/Date:0510207291 07.08.2007	Defer Date:13.02.2008

Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments offered by him the Committee decided to call for the following information from the firm as under:-

1. Bifurcation in the qty. of coated & Uncoated Paper, Paper Board .
2. GSM of Book Binding Board.
3. Material of lamination film & its thickness
4. Material of straight wire
5. Bifurcation of qty. of Ball Point pens & Maker Pens
6. Nett content of each import in export.

Accordingly the case may be re-listed on 13.2.2008

65	Case No.:893/24/83-ALC1/2007	Party Name:GARUDA CHEMICALS	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Case Deferred
	HQ File :01/83/050/00900/AM08/	RLA File :03/94/040/00413/AM08/	Lic.No/Date:0310438614 07.08.2007	Defer Date:13.02.2008
	Decision : Comments are awaited from Deptt. of C&PC (Ch. div.)			

66	Case No.:924/24/83-ALC1/2007	Party Name:BODAL CHEMICALS LTD	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Approved
	HQ File :01/83/050/00938/AM08/	RLA File :08/24/040/00119/AM08/	Lic.No/Date:0810066501 09.08.2007	Defer Date:
	Decision : The case will be processed manually because there is no data generated by computer			

67	Case No.:930/24/83-ALC1/2007	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Case Approved
	HQ File :01/83/050/00944/AM08/	RLA File :03/94/040/00467/AM08/	Lic.No/Date:0310439044 10.08.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/9/2005/Ch.II dated 22.5.2005 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Astrolide in diethyl phthalate/Isopropyl Myristate/Benzyl Benzoate Main Total Astrolide content: 62.5% minimum	1 kg.	1. Alpha Methyl Styrene 2. Isoamylene 3. Propylene Oxide 4. Para Formaldehyde 5. Diethyl phthalate/ Isopropyl myristate/ Benzyl Benzoate	0.500kg 0.380kg 0.280 kg 0.088 Kg. 0.350 Kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:944/24/83-ALC1/2007	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Case Approved
HQ File :01/83/050/00959/AM08/	RLA File :03/95/040/00454/AM08/	Lic.No/Date:0310439189 10.08.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments forwarded by representative of D/o C&PC (Ch. Div) vide their U.O.No.14010/88/2004-ChII dated 24.7.2006 and decided to approve the case as under:

68

Item of Export	Qty	Item of Import	Qty
Accinox ODPS Antioxidant Dioctyl Diphenyl Amine (Powder/Flakes)	1 kg.	1) Diphenyl Amine 2) Di-Isobutylene l	0.405 kg. 0.680 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

69

Case No.:931/24/83-ALC1/2007	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Approved
HQ File :01/83/050/00945/AM08/	RLA File :03/94/040/00466/AM08/	Lic.No/Date:0310439045 10.08.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/9/2005/Ch.II dated 22.5.2005 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Astrolide in diethyl phthalate/Isopropyl Myristate/Benzyl Benzoate Main Total Astrolide content: 62.5% minimum	1 kg.	1. Alpha Methyl Styrene 2. Isoamylene 3. Propylene Oxide 4. Para Formaldehyde 5. Diethyl phthalate/ Isopropyl myristate/ Benzyl Benzoate	0.500kg 0.380kg 0.280 kg 0.088 Kg. 0.350 Kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:950/24/83-ALC1/2007	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Case Approved
HQ File :01/83/050/00966/AM08/	RLA File :31/24/040/00149/AM08/	Lic.No/Date:3110030293 13.08.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/66/2007/Ch.II dated 27.11.2007 and decided to approve this case as under:-

70

Item of Export	Qty	Item of Import	Qty
2-(4-n-ethyl-n-(4-methyl amino)-2-hydroxybenzoyl) benzoic acid	1 kg.	Recorcinol Para Toluidine Ethyl Bromide Pthalic Anhydride Toluene Methanol	0.402 kg. 0.391 kg. 0.359 kg. 0.439 kg. 0.500 kg. 0.500 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:945/24/83-ALC1/2007	Party Name:GITANJALI CHEMICALS PVT LTD	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Case Deferred
HQ File :01/83/050/00960/AM08/	RLA File :03/94/040/00447/AM08/	Lic.No/Date:0310439234 13.08.2007	Defer Date:13.02.2008

71

Decision :Comments are awaited from Deptt. of C&PC (Ch. div.)

72	Case No.: 947/24/83-ALC1/2007	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status: Case Approved
	HQ File :01/83/050/00962/AM08/	RLA File :03/94/040/00463/AM08/	Lic.No/Date:0310439239 13.08.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/10/2005/Ch.II dated 19.12.2007 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	Glyphosate Technical	1 kg.	1. N-Phosphono Methyl Imino 2. Hydrogen Peroxide (50% strength)	1.613 kg. 0.675 kg.
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

73	Case No.: 953/24/83-ALC1/2007	Party Name:SARNA CHEMICALS PVT.LTD.	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status: Case Approved
	HQ File :01/83/050/00969/AM08/	RLA File :03/95/040/00463/AM08/	Lic.No/Date:0310439336 13.08.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/100/2005/Ch.II dated 16.7.2007 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	3,4- Dimethoxy Aniline	1 kg.	Catechol Caustic Soda Flakes	1.492 kg. 1.500 kg.
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

74	Case No.: 948/24/83-ALC1/2007	Party Name:POWER ADDITIVES (INDIA) PVT. LTD.	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status: Case Deferred
	HQ File :01/83/050/00963/AM08/	RLA File :03/95/040/01199/AM07/	Lic.No/Date:0310439240 13.08.2007	Defer Date:13.02.2008
	Decision : Comments are awaited from Deptt. of C&PC (Ch. div.)			

75	Case No.:1007/24/83-ALC1/2007	Party Name:NAIKNAVARE CHEMICALS LTD.	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Case Approved
	HQ File :01/83/050/01025/AM08/	RLA File :03/95/040/00365/AM08/	Lic.No/Date:0310439533 14.08.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/88/2007/Ch.II dated 16.1.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	4,4 Dioctyl Diphenyl Amine	1 kg.	Diphenyl Amine Di-Isobutylene	0.405 kg. 0.680 kg.
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

76	Case No.:955/24/83-ALC1/2007	Party Name:POWER ADDITIVES (INDIA) PVT. LTD.	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Case Deferred
	HQ File :01/83/050/00971/AM08/	RLA File :03/95/040/01232/AM07/	Lic.No/Date:0310439368 14.08.2007	Defer Date:13.02.2008
	Decision : Comments are awaited from Deptt. of C&PC (Ch. div.)			

77	Case No.:1006/24/83-ALC1/2007	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Case Approved
	HQ File :01/83/050/01024/AM08/	RLA File :03/94/040/00453/AM08/	Lic.No/Date:0310439513 14.08.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/9/2005/Ch.II dated 22.5.2005 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	Astrolide in diethyl phthalate/Isopropyl Myristate/Benzyl Benzoate Main Total Astrolide content: 62.5% minimum	1 kg.	1. Alpha Methyl Styrene 2. Isoamylene 3. Propylene Oxide 4. Para Formaldehyde 5. Diethyl phthalate/ Isopropyl myristate/ Benzyl Benzoate	0.500kg 0.380kg 0.280 kg 0.088 Kg. 0.350 Kg.
	RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

78	Case No.: 957/24/83-ALC1/2007	Party Name:BAKER OIL TREATING (I) LTD.,	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status: Case Deferred
	HQ File :01/83/050/00973/AM08/	RLA File :03/94/040/00469/AM08/	Lic.No/Date:0310439371 14.08.2007	Defer Date:13.02.2008
Decision : Comments are awaited from Deptt. of C&PC (Ch. div.)				

79	Case No.: 967/24/83-ALC1/2007	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status: Approved
	HQ File :01/83/050/00983/AM08/	RLA File :08/24/040/00130/AM08/	Lic.No/Date:0810066675 17.08.2007	Defer Date:
Decision : The case will be processed manually because there is no data generated by computer.				

80

Case No.: 971/24/83-ALC1/2007	Party Name:GARGI INDUSTRIES PROP.	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status: Case Approved
HQ File :01/83/050/00987/AM08/	RLA File :03/94/040/00476/AM08/	Lic.No/Date:0310439797 17.08.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 46011/197/2005/Ch.II dated 2.1.2007 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
Gardegasser 190 (containing 85% Hexa Chloro Ethane)	1 kg.	Hexa Chloro Ethane	0.85 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

81	Case No.: 966/24/83-ALC1/2007	Party Name:HIGH POLYMER LABS LTD.	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status: Case Deferred
	HQ File :01/83/050/00982/AM08/	RLA File :05/24/040/00412/AM08/	Lic.No/Date:0510207641 17.08.2007	Defer Date:13.02.2008
Decision : Comments are awaited from Deptt. of C&PC (Ch. div.)				

82	Case No.: 976/24/83-ALC1/2007	Party Name:VICTOR CHEMI-COLOUR INDIA PVT.LTD.	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status: Case Deferred
	HQ File :01/83/050/00993/AM08/	RLA File :03/95/040/00327/AM08/	Lic.No/Date:0310439887 17.08.2007	Defer Date:13.02.2008
Decision : Comments are awaited from Deptt. of C&PC (Ch. div.)				

83	Case No.: 980/24/83-ALC1/2007	Party Name:PIONEER FRICTION LTD.,	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Case Deferred
	HQ File :01/83/050/00998/AM08/	RLA File :02/24/040/00146/AM08/	Lic.No/Date:0210103321 21.08.2007	Defer Date:13.02.2008
	Decision : Comments are awaited from DIPP			

84	Case No.: 981/24/83-ALC1/2007	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Case Deferred
	HQ File :01/83/050/00999/AM08/	RLA File :05/24/040/00395/AM08/	Lic.No/Date:0510207844 21.08.2007	Defer Date:13.02.2008
	Decision : Comments are awaited from IPP			

85

Case No.: 986/24/83-ALC1/2007	Party Name:TRANSPEK INDUSTRY LIMITED	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status: Case Approved
HQ File :01/83/050/01004/AM08/	RLA File :34/24/040/00103/AM08/	Lic.No/Date:3410019464 21.08.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/29/2007/Ch.II dated 9.7.2007 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
2 –(2-Amino Ethoxy) 2’ Chloro Diethyl Sulphone HCL	1 kg.	2 –(2-Amino Ethoxy Ethanol	0.580 kg.
		2-Mercapto Ethanol	0.498 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

86	Case No.: 988/24/83-ALC1/2007	Party Name:J.S. CHEMICALS	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Case Deferred
	HQ File :01/83/050/01006/AM08/	RLA File :52/24/040/00010/AM08/	Lic.No/Date:5210021986 21.08.2007	Defer Date:13.02.2008
	Decision : Comments are awaited from Deptt. of C&PC (Ch. div.)			

87	Case No.: 978/24/83-ALC1/2007	Party Name:A.R.THERMOSETS PVT.LTD	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Case Deferred
	HQ File :01/83/050/00996/AM08/	RLA File :06/81/040/00009/AM08/	Lic.No/Date:0610012221 21.08.2007	Defer Date:13.02.2080
	Decision : Comments are awaited from Deptt. of C&PC (Ch. div.)			

88	Case No.: 987/24/83-ALC1/2007	Party Name:J.S. CHEMICALS	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Case Deferred
	HQ File :01/83/050/01005/AM08/	RLA File :52/24/040/00009/AM08/	Lic.No/Date:5210021985 21.08.2007	Defer Date:13.02.2008
Decision : Comments are awaited from Deptt. of C&PC (Ch. div.)				

89

Case No.: 991/24/83-ALC1/2007	Party Name:MELZER CHEMICALS PVT. LTD	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status: Case Approved								
HQ File :01/83/050/01009/AM08/	RLA File :31/24/040/00136/AM08/	Lic.No/Date:3110030471 22.08.2007	Defer Date:								
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/139/2005/Ch.II dated 9.8.2007 and decided to approve this case on repeat basis as under:-											
<table><tr><td>Item of Export</td><td>Qty</td><td>Item of Import</td><td>Qty</td></tr><tr><td>Santreat MZ 3060 Dimethyl Lauryl Benzyl Ammonium Chloride 60%</td><td>1 kg.</td><td>Dimethyl Lauryl Amine</td><td>0.385 kg.</td></tr></table>				Item of Export	Qty	Item of Import	Qty	Santreat MZ 3060 Dimethyl Lauryl Benzyl Ammonium Chloride 60%	1 kg.	Dimethyl Lauryl Amine	0.385 kg.
Item of Export	Qty	Item of Import	Qty								
Santreat MZ 3060 Dimethyl Lauryl Benzyl Ammonium Chloride 60%	1 kg.	Dimethyl Lauryl Amine	0.385 kg.								
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.											

90	Case No.: 996/24/83-ALC1/2007	Party Name:AROMA AROMATICS & FLAVOURS	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Case Deferred
	HQ File :01/83/050/01014/AM08/	RLA File :05/24/040/00387/AM08/	Lic.No/Date:0510208035 23.08.2007	Defer Date:13.02.2008
Decision : Comments are awaited from Deptt. of C&PC (Ch. div.)				

91	Case No.: 1002/24/83-ALC1/2007	Party Name:RATHI DYE CHEM PVT.LTD	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Case Deferred
	HQ File :01/83/050/01020/AM08/	RLA File :31/24/040/00179/AM08/	Lic.No/Date:3110030484 23.08.2007	Defer Date:13.02.2008
Decision : Comments are awaited from Deptt. of C&PC (Ch. div.)				

92	Case No.: 47/25/83-ALC1/2007	Party Name:PATEL WOOD SYNDICATE	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Case Deferred
	HQ File :01/83/050/01072/AM08/	RLA File :03/95/040/00491/AM08/	Lic.No/Date:0310441008 28.08.2007	Defer Date:13.02.2008
Decision : The Committee considered the case as per agenda and decided to remind policy-III. Accordingly the case may be re-listed on 13.2.2008				

93	Case No.:13/27/83-ALC1/2007	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Case Approved
	HQ File :01/83/050/01087/AM08/	RLA File :03/95/040/00402/AM08/	Lic.No/Date:0310441572 31.08.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/48/2003/Ch.III dated 23.12.2005 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	Colour Pigment Powder Form containing i) Titanium Dioxide 86.7 ± 1% ii) Processing Aid 15.3 ± 1% (Acrylic based)	1 kg.	Titanium dioxide (Rutile grade) Processing aid (Acrylic Based)	0.867 kg. 0.153 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

94	Case No.:49/27/83-ALC1/2007	Party Name: PANAMA PETROCHEM LTD.	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Case Deferred
	HQ File :01/83/050/01123/AM08/	RLA File :03/95/040/00458/AM08/	Lic.No/Date:0310441849 05.09.2007	Defer Date:30.01.2008
	Decision : Comments are awaited from PNG			

95	Case No.:22/28/81-ALC2/2007	Party Name:SOMU ORGANO CHEM PVT.LTD.,	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Case Approved
	HQ File :01/81/050/00303/AM08/	RLA File :07/24/040/00426/AM08/	Lic.No/Date:0710053249 10.09.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/33/2004/Ch.II dated 10.1.2008 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	1,3- Cyclohexanedione	1 kg.	Resorcinol Caustic Soda Lye (100%) Nickel Catalyst	1.26 kg. 0.453 kg. 0.014 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

96	Case No.:18/29/83-ALC1/2007	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Case Deferred
	HQ File :01/83/050/01283/AM08/	RLA File :03/95/040/00597/AM08/	Lic.No/Date:0310444470 27.09.2007	Defer Date:13.02.2008
	Decision : Comments are awaited from Deptt. of C&PC (Ch. div.)			

97

Case No.:19/29/83-ALC1/2007	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Case Approved
HQ File :01/83/050/01284/AM08/	RLA File :03/95/040/00616/AM08/	Lic.No/Date:0310444473 27.09.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/24/2007/Ch.II dated 31.12.2007 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Propanil Technical	1 kg.	1. 3,4 Dichloro Aniline 2. Propionic Acid 3. Heptane	0.815 kg. 0.410 kg. 0.200 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

98	Case No.:20/29/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Case Deferred
	HQ File :01/83/050/01285/AM08/	RLA File :03/94/040/00626/AM08/	Lic.No/Date:0310444515 27.09.2007	Defer Date:13.02.2008
	Decision : Comments are awaited from Deptt. of C&PC (Ch. div.)			

99	Case No.:22/29/83-ALC1/2007	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Case Approved
	HQ File :01/83/050/01287/AM08/	RLA File :03/95/040/00628/AM08/	Lic.No/Date:0310444532 27.09.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/7/2003/Ch.II dated 19.6.2006 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
1. Laffol EDG Diethylene glycol Mono Ethyl Ether	1 kg.	1) Denatured Ethyl Alcohol 2) Ethylene Oxide	0.350 kg. 0.670 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

100	Case No.: 10/29/83- ALC1/2007	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:41/83- ALC1/2007 16.01.2008	Status:Case Deferred
	HQ File :01/83/050/01275/AM08/	RLA File :03/94/040/00322/AM08/	Lic.No/Date:0310444882 01.10.2007	Defer Date:13.02.2008
	Decision : Comments are awaited from Deptt. of C&PC (Ch. div.)			

101	Case No.: 2/29/83- ALC1/2007	Party Name:TEC LAM INDUSTRIES	Meet No/Date:41/83- ALC1/2007 16.01.2008	Status:Case Deferred
	HQ File :01/83/050/01267/AM08/	RLA File :07/24/040/00459/AM08/	Lic.No/Date:0710053645 03.10.2007	Defer Date:13.02.2008
	Decision : Reply from the firm is awaited.			

102	Case No.: 5/29/83- ALC1/2007	Party Name:SYNERGY NATURAL CARES	Meet No/Date:41/83- ALC1/2007 16.01.2008	Status:Case Deferred
	HQ File :01/83/050/01270/AM08/	RLA File :05/24/040/00504/AM08/	Lic.No/Date:0510209854 03.10.2007	Defer Date:13.02.2008
	Decision : Comments are awaited from Deptt. of C&PC (Ch. div.)			

103	Case No.: 28/29/83- ALC1/2007	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:41/83- ALC1/2007 16.01.2008	Status:Case Deferred
	HQ File :01/83/050/01293/AM08/	RLA File :03/95/040/00594/AM08/	Lic.No/Date:0310445104 04.10.2007	Defer Date:13.02.2008
	Decision : Comments are awaited from Deptt. of C&PC (Ch. div.)			

104	Case No.: 36/29/83- ALC1/2007	Party Name:PRATIK PANELS LTD.,	Meet No/Date:41/83- ALC1/2007 16.01.2008	Status:Case Deferred
-----	---	-----------------------------------	--	---------------------------------

	HQ File :01/83/050/01301/AM08/	RLA File :03/95/040/00659/AM08/	Lic.No/Date:0310445369 05.10.2007	Defer Date:13.02.2008
	Decision : The Committee considered the case as per agenda and decided to remind policy-III. Accordingly the case may be re-listed on 13.2.2008			

105	Case No.:30/29/83-ALC1/2007	Party Name:OMKAR SPECIALITY CHEMICALS PVT. LTD.	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Case Deferred
	HQ File :01/83/050/01295/AM08/	RLA File :03/95/040/00611/AM08/	Lic.No/Date:0310445277 05.10.2007	Defer Date:13.02.2008
	Decision : Comments are awaited from Deptt. of C&PC (Ch. div.)			

Case No.:34/29/83-ALC1/2007	Party Name:M/S. ITCO INDUSTRIES LIMITED	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Case Approved
HQ File :01/83/050/01299/AM08/	RLA File :07/24/040/00476/AM08/	Lic.No/Date:0710053702 05.10.2007	Defer Date:

Decision :
The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 46011/218/2007/Ch.II dated 17.8.2007 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Tube Filling Compound (Grade ITCOGEL T 210)	1 kg.	1. Polyalphaolefin 2. Base Oil 3. Thermoplastic Elastomer 4. Antioxidant	0.0500 kg. 0.8350 kg. 0.1000 kg. 0.0100 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

107	Case No.:41/29/83-ALC1/2007	Party Name:TECHNO COLOUR CORPORATION	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Case Deferred
	HQ File :01/83/050/01306/AM08/	RLA File :03/95/040/00505/AM08/	Lic.No/Date:0310445412 08.10.2007	Defer Date:13.02.2008
	Decision : Reply awaited from the firm, DL issued by Deptt. of C&PC (Ch.) on 18.12.2007			

108	Case No.: 42/29/83-ALC1/2007	Party Name:TECHNO COLOUR CORPORATION	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status: Case Deferred
	HQ File :01/83/050/01307/AM08/	RLA File :03/95/040/00450/AM08/	Lic.No/Date:0310445414 08.10.2007	Defer Date:13.02.2008
	Decision : Reply awaited from the firm, DL issued by Deptt. of C&PC (Ch.) on 18.12.2007			

109	Case No.: 45/29/83-ALC1/2007	Party Name:SOLARIS CHEMTECH LIMITED	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status: Case Approved
	HQ File :01/83/050/01310/AM08/	RLA File :34/24/040/00147/AM08/	Lic.No/Date:3410019788 08.10.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/68/2001/Ch.III dated 19.11.2001 and decided to approve this case on repeat basis as under:-			
Item of Export		Qty	Item of Import	Qty
Tetra Bromo Bisphenol A.		1 kg.	Bisphenol A	0.466 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

110	Case No.: 54/29/83-ALC1/2007	Party Name:CHEMICO CHEMICALS PVT LTD	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status: Case Approved
	HQ File :01/83/050/01319/AM08/	RLA File :05/24/040/00549/AM08/	Lic.No/Date:0510210264 09.10.2007	Defer Date:
	Decision : Comments awaited from Ministry of Mines.			

111	Case No.: 59/29/83-ALC1/2007	Party Name:COLOURTEX INDUSTRIES LIMITED	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status: Case Approved
	HQ File :01/83/050/01324/AM08/	RLA File :03/94/040/00655/AM08/	Lic.No/Date:0310445731 09.10.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/130/2005/Ch.II dated 11.1.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Acid Blue 9 (C.I. No. 42090) (Dry Press Cake-Dye Content 100% basis).	1 kg.	Ortho Chlorobenzaldehyde N. Ethyl-N-Benzyl Aniline	0.276 kg. 0.596 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

112	Case No.:58/29/83-ALC1/2007	Party Name:HILLWOOD FURNITURE PRIVATE LIMITED	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Case Deferred
	HQ File :01/83/050/01323/AM08/	RLA File :10/24/040/00124/AM08/	Lic.No/Date:1010027606 10.10.2007	Defer Date:13.02.2008
	Decision : The Committee considered the case as per agenda and decided to remind policy-III. Accordingly the case may be re-listed on 13.2.2008			

113	Case No.:62/29/83-ALC1/2007	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Case Deferred
	HQ File :01/83/050/01327/AM08/	RLA File :03/94/040/00572/AM08/	Lic.No/Date:0310445833 10.10.2007	Defer Date:13.02.2008
	Decision : Comments awaited from Deptt. of C&PC (Chem. Div.)			

114	Case No.:63/29/83-ALC1/2007	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Case Deferred
	HQ File :01/83/050/01328/AM08/	RLA File :03/94/040/00574/AM08/	Lic.No/Date:0310445836 10.10.2007	Defer Date:13.02.2008
	Decision : Comments awaited from Deptt. of C&PC (Chem. Div.)			

115	Case No.:70/29/83-ALC1/2007	Party Name:COLOURTEX INDUSTRIES LIMITED	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Case Approved
	HQ File :01/83/050/01335/AM08/	RLA File :03/94/040/00654/AM08/	Lic.No/Date:0310445945 10.10.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/130/2005/Ch.II dated 11.1.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Acid Blue 9 (C.I. No. 42090) (Dry Press Cake-Dye Content 100% basis).	1 kg.	Ortho Chlorobenzaldehyde N. Ethyl-N-Benzyl Aniline	0.276 kg. 0.596 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

116	Case No.: 72/29/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status: Case Deferred
	HQ File :01/83/050/01337/AM08/	RLA File :17/24/040/00072/AM08/	Lic.No/Date:1710001778 11.10.2007	Defer Date:13.02.2008
	Decision : Comments awaited from Deptt. of C&PC (Chem. Div.)			

117	Case No.: 73/29/83-ALC1/2007	Party Name:GANGA RASAYANIE P. LTD.	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status: Case Deferred
	HQ File :01/83/050/01338/AM08/	RLA File :03/94/040/00618/AM08/	Lic.No/Date:0310446114 12.10.2007	Defer Date:13.02.2008
	Decision : Comments awaited from Deptt. of C&PC (Chem. Div.)			

118	Case No.: 75/29/83-ALC1/2007	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status: Case Deferred
	HQ File :01/83/050/01340/AM08/	RLA File :03/94/040/00669/AM08/	Lic.No/Date:0310446119 12.10.2007	Defer Date:13.02.2008
	Decision : Comments awaited from Deptt. of C&PC (Chem. Div.)			

119	Case No.: 77/29/83-ALC1/2007	Party Name:PRATAP ORGANICS	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status: Case Deferred
	HQ File :01/83/050/01342/AM08/	RLA File :03/95/040/00673/AM08/	Lic.No/Date:0310446132 12.10.2007	Defer Date:16.01.2008
	Decision : Comments awaited from Deptt. of C&PC (Chem. Div.)			

120	Case No.: 78/29/83-ALC1/2007	Party Name:ESSAR OIL LTD.,	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status: Case Deferred
-----	-------------------------------------	----------------------------	--	------------------------------

HQ File :01/83/050/01343/AM08/	RLA File :03/94/040/00703/AM08/	Lic.No/Date:0310446137 12.10.2007	Defer Date:16.01.2008
Decision : Comments awaited from Deptt. of PNG			

121

Case No.:79/29/83-ALC1/2007	Party Name:NANAVATI SPECIALITY CHEMICALS PVT LTD	Meet No/Date:41/83- ALC1/2007 16.01.2008	Status:Case Approved
HQ File :01/83/050/01344/AM08/	RLA File :03/95/040/00567/AM08/	Lic.No/Date:0310446154 12.10.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/88/2007/Ch.II dated 31.12.2007 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
2 Nitro Dimethyl Terephthalate	1 kg.	Dimethyl Terephthalate	0.810 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

122

Case No.:82/29/83-ALC1/2007	Party Name:SANCHI CHEMICALS PVT. LTD.,	Meet No/Date:41/83- ALC1/2007 16.01.2008	Status:Case Approved								
HQ File :01/83/050/01347/AM08/	RLA File :11/24/040/00027/AM08/	Lic.No/Date:1110016180 12.10.2007	Defer Date:								
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/10/2005/Ch.II dated 5.9.2007 and decided to approve this case on repeat basis as under:-											
<table><tr><td>Item of Export</td><td>Qty</td><td>Item of Import</td><td>Qty</td></tr><tr><td>Acid Blue N (Dye content 95% min.)</td><td>1 kg.</td><td>1) Ethyl Benzyl Aniline 2) Sodium Bichromate</td><td>0.732 kg. 0.200 kg.</td></tr></table>				Item of Export	Qty	Item of Import	Qty	Acid Blue N (Dye content 95% min.)	1 kg.	1) Ethyl Benzyl Aniline 2) Sodium Bichromate	0.732 kg. 0.200 kg.
Item of Export	Qty	Item of Import	Qty								
Acid Blue N (Dye content 95% min.)	1 kg.	1) Ethyl Benzyl Aniline 2) Sodium Bichromate	0.732 kg. 0.200 kg.								
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.											

123	Case No.:83/29/83-ALC1/2007	Party Name:VIDHI DYESTUFFS MANUFACTURING LIMITED.,	Meet No/Date:41/83- ALC1/2007 16.01.2008	Status:Case Approved
	HQ File :01/83/050/01348/AM08/	RLA File :03/95/040/00654/AM08/	Lic.No/Date:0310446231 12.10.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/38/2007/Ch.II dated 10.1.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Sunset Yellow (C.I. No. 15985) (Dye content: 85%)	1 kg.	Sulphanilic Acid Sodium Nitrite Soda Ash Beta Naphthol	0.425 kg 0.184 kg. 0.432 kg. 0.527 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

124	Case No.:85/29/83-ALC1/2007	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Case Deferred
	HQ File :01/83/050/01350/AM08/	RLA File :03/94/040/00723/AM08/	Lic.No/Date:0310446270 12.10.2007	Defer Date:13.02.2008
	Decision : Comments awaited from Deptt. of C&PC (Chem. Div.)			

125	Case No.:87/29/83-ALC1/2007	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Case Deferred
	HQ File :01/83/050/01352/AM08/	RLA File :07/24/040/00496/AM08/	Lic.No/Date:0710053825 15.10.2007	Defer Date:13.02.2008
	Decision : Comments awaited from Deptt. of C&PC (Chem. Div.)			

126	Case No.:94/29/83-ALC1/2007	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Case Deferred
	HQ File :01/83/050/01359/AM08/	RLA File :17/24/040/00064/AM08/	Lic.No/Date:1710001779 15.10.2007	Defer Date:13.02.2008
	Decision : Comments awaited from Deptt. of C&PC (Chem. Div.)			

127	Case No.:98/29/83-ALC1/2007	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Case Approved
	HQ File :01/83/050/01363/AM08/	RLA File :03/95/040/00649/AM08/	Lic.No/Date:0310446306 15.10.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/53/2006/Ch.II dated 6.6.2006 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Lubricating Compound Containing : 1) Stearic Acid 72%±2%) 2) Impact Modifier(MBS Copolymer (30%±1%)	1 kg.	1) Stearic Acid (Stearic Acid 50±10%(Stearic Acid + Palmitic acid content 90% min.) 2) Impact Modifier(MBS)	0.700 kg. 0.300 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

128	Case No.:100/29/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Case Deferred
	HQ File :01/83/050/01365/AM08/	RLA File :03/94/040/00685/AM08/	Lic.No/Date:0310446341 15.10.2007	Defer Date:13.02.2008
	Decision : Comments awaited from Deptt. of C&PC (Chem. Div.)			

129	Case No.:101/29/83-ALC1/2007	Party Name:ASSOCIATE EXPORTS,	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Case Deferred
	HQ File :01/83/050/01366/AM08/	RLA File :03/94/040/00714/AM08/	Lic.No/Date:0310446342 15.10.2007	Defer Date:13.02.2008
	Decision : The Committee considered the case as per agenda and decided to remind policy-III. Accordingly the case may be re-listed on 13.2.2008			

130	Case No.:103/29/83-ALC1/2007	Party Name:GULF OIL CORPORATION LIMITED.	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Case Deferred
	HQ File :01/83/050/01368/AM08/	RLA File :09/24/040/00268/AM08/	Lic.No/Date:0910031799 16.10.2007	Defer Date:13.02.2008
	Decision : Comments awaited from Deptt. of C&PC (Chem. Div.)			

131	Case No.:50/32/83-ALC1/2007	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Case Approved
-----	------------------------------------	--	--	-----------------------------

HQ File :01/83/050/01472/AM08/	RLA File :05/24/040/00607/AM08/	Lic.No/Date:0510211396 01.11.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/60/2006/Ch.II dated 7.1.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Ludox (Silica base binder) Coated Ceramic Exhaust Catalyst Impregnated with Platinum, Size : 143.8 mm dia x 127.0 mm/ 400 cpsi/o.165 mil,	1 No.	Ceramic Exhaust Catalyst Impregnated with Platinum, Size : 143.8 mm dia x 127.0 mm/ 400 cpsi/o.165 mil,	1 No.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

132	Case No.:6/33/83-ALC1/2007	Party Name:AQUAPHARM CHEMICALS PVT.LIMITED	Meet No/Date:41/83- ALC1/2007 16.01.2008	Status:Case Approved
	HQ File :01/83/050/01535/AM08/	RLA File :31/24/040/00254/AM08/	Lic.No/Date:3110031491 07.11.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/1/2006Ch.II dated 2.1.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Phosphonobutane 1,2,4-Tricarboxylic acid Tetrasodium salt powder (Active content: 90% min.)	1 kg.	Aqueous solution of Phosphonobutane 1,2,4-Tricarboxylic acid (Active content: 50 ± 2% Caustic Soda Lye, 48%	1.400 kg. 0.840 kg.
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

133	Case No.:8/33/83-ALC1/2007	Party Name:PARAM WOOD MOULDING PVT. LTD.	Meet No/Date:41/83- ALC1/2007 16.01.2008	Status:Case Deferred
-----	----------------------------	--	--	-------------------------

	HQ File :01/83/050/01537/AM08/	RLA File :03/95/040/00759/AM08/	Lic.No/Date:0310449696 07.11.2007	Defer Date:13.02.2008
	Decision : The Committee considered the case as per agenda and decided to remind policy-III. Accordingly the case may be re-listed on 13.2.2008			

134	Case No.:10/33/83-ALC1/2007	Party Name:KE- TECHNICAL TEXTILES PVT.LTD.	Meet No/Date:41/83- ALC1/2007 16.01.2008	Status:Case Deferred
	HQ File :01/83/050/01539/AM08/	RLA File :02/24/040/00195/AM08/	Lic.No/Date:0210105917 08.11.2007	Defer Date:13.02.2008
	Decision : Comments awaited from Deptt. of C&PC (Chem. Div.)			

135	Case No.:11/33/83-ALC1/2007	Party Name:KE- TECHNICAL TEXTILES PVT.LTD.	Meet No/Date:41/83- ALC1/2007 16.01.2008	Status:Case Deferred
	HQ File :01/83/050/01540/AM08/	RLA File :02/24/040/00196/AM08/	Lic.No/Date:0210105919 08.11.2007	Defer Date:13.02.2008
	Decision : Comments awaited from Deptt. of C&PC (Chem. Div.)			

136	Case No.:12/33/83-ALC1/2007	Party Name:KE- TECHNICAL TEXTILES PVT.LTD.	Meet No/Date:41/83- ALC1/2007 16.01.2008	Status:Case Deferred
	HQ File :01/83/050/01541/AM08/	RLA File :02/24/040/00197/AM08/	Lic.No/Date:0210105921 08.11.2007	Defer Date:13.02.2008
	Decision : Comments awaited from Deptt. of C&PC (Chem. Div.)			

137

Case No.:15/33/83-ALC1/2007	Party Name:SUJATA CHEMICALS	Meet No/Date:41/83- ALC1/2007 16.01.2008	Status:Case Approved								
HQ File :01/83/050/01544/AM08/	RLA File :34/24/040/00149/AM08/	Lic.No/Date:3410020047 08.11.2007	Defer Date:								
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/87/2007/Ch.II dated 31.12.2007 and decided to approve this case as under:-											
<table><tr><td>Item of Export</td><td>Qty</td><td>Item of Import</td><td>Qty</td></tr><tr><td>Potassium Hydroxide Pellets (Caustic Potash Pellets)</td><td>1 kg.</td><td>Potassium Hydroxide Pellets (Caustic Potash Pellets)</td><td>1.02 kg.</td></tr></table>				Item of Export	Qty	Item of Import	Qty	Potassium Hydroxide Pellets (Caustic Potash Pellets)	1 kg.	Potassium Hydroxide Pellets (Caustic Potash Pellets)	1.02 kg.
Item of Export	Qty	Item of Import	Qty								
Potassium Hydroxide Pellets (Caustic Potash Pellets)	1 kg.	Potassium Hydroxide Pellets (Caustic Potash Pellets)	1.02 kg.								
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.											

138	Case No.:16/33/83-ALC1/2007	Party Name:CHEMICO CHEMICALS PVT LTD	Meet No/Date:41/83- ALC1/2007 16.01.2008	Status:Case Deferred
	HQ File :01/83/050/01545/AM08/	RLA File :05/24/040/00567/AM08/	Lic.No/Date:0510211837 08.11.2007	Defer Date:13.02.2008
	Decision :Comments awaited from Deptt. of Mines.			

139	Case No.:17/33/83-ALC1/2007	Party Name:CHEMICO CHEMICALS PVT LTD	Meet No/Date:41/83- ALC1/2007 16.01.2008	Status:Case Deferred
	HQ File :01/83/050/01546/AM08/	RLA File :05/24/040/00621/AM08/	Lic.No/Date:0510211843 08.11.2007	Defer Date:13.02.2008
	Decision :Comments awaited from Deptt. of C&PC (Chem. Div.)			

140	Case No.:18/33/83-ALC1/2007	Party Name:REDOX PHARMACHEM PVT LTD.	Meet No/Date:41/83- ALC1/2007 16.01.2008	Status:Case Deferred
	HQ File :01/83/050/01547/AM08/	RLA File :05/24/040/00624/AM08/	Lic.No/Date:0510211848 08.11.2007	Defer Date:13.02.2008
	Decision :Comments awaited from Deptt. of C&PC (Chem. Div.)			

141	Case No.:19/33/83-ALC1/2007	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:41/83- ALC1/2007 16.01.2008	Status:Case Deferred
	HQ File :01/83/050/01548/AM08/	RLA File :03/94/040/00378/AM08/	Lic.No/Date:0310449734 08.11.2007	Defer Date: 13.2.2008
	Decision : Comments awaited from Deptt. of C&PC (Chem. Div.)			

142	Case No.:20/33/83-ALC1/2007	Party Name:DR J PHARMACHEM (INDIA)(PROP.ADITYA PRAMOD JOGDEO)	Meet No/Date:41/83- ALC1/2007 16.01.2008	Status:Case Deferred
	HQ File :01/83/050/01549/AM08/	RLA File :31/24/040/00266/AM08/	Lic.No/Date:3110031522 08.11.2007	Defer Date:13.02.2008
	Decision :Comments awaited from Deptt. of C&PC (Chem. Div.)			

143	Case No.:21/33/83-ALC1/2007	Party Name:SHODHANA LABORATORIES LTD.	Meet No/Date:41/83- ALC1/2007 16.01.2008	Status:Case Deferred
	HQ File :01/83/050/01550/AM08/	RLA File :09/24/040/00328/AM08/	Lic.No/Date:0910032054 12.11.2007	Defer Date:13.02.2008
	Decision :Comments awaited from Deptt. of C&PC (Chem. Div.)			

144	Case No.:22/33/83-ALC1/2007	Party Name:SHODHANA LABORATORIES LTD.	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Case Deferred
	HQ File :01/83/050/01551/AM08/	RLA File :09/24/040/00332/AM08/	Lic.No/Date:0910032055 12.11.2007	Defer Date:13.02.2008
	Decision :Comments awaited from Deptt. of C&PC (Chem. Div.)			

145	Case No.:26/33/83-ALC1/2007	Party Name:SHODHANA LABORATORIES LTD.	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Case Deferred
	HQ File :01/83/050/01555/AM08/	RLA File :09/24/040/00359/AM08/	Lic.No/Date:0910032060 13.11.2007	Defer Date:13.02.2008
	Decision :Comments awaited from Deptt. of C&PC (Chem. Div.)			

146	Case No.:27/33/83-ALC1/2007	Party Name:SHODHANA LABORATORIES LTD.	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Case Deferred
	HQ File :01/83/050/01556/AM08/	RLA File :09/24/040/00358/AM08/	Lic.No/Date:0910032061 13.11.2007	Defer Date:13.02.2008
	Decision :Comments awaited from Deptt. of C&PC (Chem. Div.)			

147	Case No.:28/33/83-ALC1/2007	Party Name:THERMAX LTD.,	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Case Deferred
	HQ File :01/83/050/01557/AM08/	RLA File :31/24/040/00277/AM08/	Lic.No/Date:3110031548 13.11.2007	Defer Date:13.02.2008
	Decision :Comments awaited from Deptt. of C&PC (Chem. Div.)			

148	Case No.:66/39/83-ALC1/2007	Party Name:HP INTERNATIONAL	Meet No/Date:41/83-ALC1/2007 16.01.2008	Status:Case Approved
	HQ File :01/83/050/01645/AM08/	RLA File :03/94/040/00864/AM08/	Lic.No/Date:0310451718 27.11.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 46011/62/2007/PC.II dated 16.7.2007 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
PVC Cement	1 kg.	1. Tetra Hydro Furan	0.02 kg.
		2. Cyclohexanone	0.75 kg.
		3. Methyl Ethyle Ketone (MEK)	0.11 kg.
		4. Silica	0.04 kg.
		5. PVC Resin	0.11 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Date:24.01.2008
Place:New Delhi

S.S.Mohan
Foreign Trade Development Officer